

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 356/2024

IN THE MATTER OF:

Radhey Shyam Sehara

... Applicant

Versus

M/s Rungta Industries Pvt Ltd

... Respondent

ADDITIONAL REPLY ON BEHALF OF RESPONDENT

Filed on: 03.04.2024
Place: New Delhi



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3. Thereafter, the Hon'ble Tribunal vide its order dated 13.10.2023 directed the Joint Committee to re-conduct the inspection of all the industries to check whether the industries require an Environmental Clearance to operate. Further, the Joint Committee was directed to check that whether the industries are compliant with respect to the conditions as laid down in the Environmental Clearance/Consent to Operate/Consolidated Consent & Authorization etc.
4. In compliance of the Order dated 13.10.2023 passed by this Hon'ble Tribunal, the Joint Committee inspected the Unit of the Answering Respondent on 20.01.2024, whereby the samples were collected from the Unit of the Answering Respondent in presence of the Unit Representative Sri Brijesh Tiwari and the unit was found to be in operation during the inspection.
5. That on 30.01.2024, the Pollution Control Board provided the Analysis Report of the sampling conducted on 20.01.2024 wherein the results of the of the samples collected by the Pollution Control Board from the Effluent Treatment Plant were found to be within the permissible limits and was in compliance of the conditions of the Consolidated Consent and Authorization to Operate granted to the Unit of the Answering Respondent. The said finding was also recorded in the Joint Committee Report dated 02.02.2024.
6. However, on 30.01.2024, the Pollution Control Board in exercise of its Powers under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 issued an Order to the Unit of the Answering Respondent. Vide the said Order the Pollution Control Board has imposed a Penalty of Rs. 60,000/- on the Unit of Answering Respondent on the premise that the Answering Respondent was in violation for 6 days i.e. from 23.08.2023 to 26.08.2023 and from 06.11.2023 to 07.11.2023. The Order dated 30.01.2024 being passed under the provisions of Section 33A

of the Water (Prevention and Control of Pollution) Act, 1974, has been challenged by the Answering Respondent vide Appeal No. 13 of 2024 under Section 16(c) of the National Green Tribunal Act, 2010, which is pending adjudication before this Hon'ble Court.

7. In compliance of the Order dated 13.10.2023, the Joint Committee submitted its Report dated 02.02.2024 before this Hon'ble Tribunal. The Joint Committee in its report made several observations as per which the Unit of the Answering Respondent was found compliant to all the conditions of the Consent to Operate dated 28.12.2022. Further, it was recorded that the parameters of the treated effluent are found within the prescribed norms and total treated Effluent was being found to be recycled in the Unit process. The Unit was found complying to the conditions imposed by the Consent to Operate and also maintained Zero Liquid Discharge. Following were the observation made by the Joint Committee:

“C. M/s Rungta Agencies (M/s Rungta Industries Pvt Ltd) BL-1, Sector-15, GIDA, Gorakhpur:

In Compliance of the above said order unit has jointly visited on 20.01.2024 in presence of the unit representative Sri Brijesh Tiwari, Manager. The Unit was found in operation/production during the inspection. The Point wise compliance status/observation are as under:-

1. Environmental Clearence (EC):

The unit is not covered under the E.I.A. notification dated by 14.09.2006 passed by MOEF&CC. The industry is small scale unit and has covered under the Orange Category.

2. Compliance of the Environmental Clearence:

Not Applicable

3. Consent to Establishment:

The old name of unit id Dhara Pashu Ahar and has obtained consent to establishment from UPPCB in the year 2005 was letter no. F47584/C-6/NOC/Dhara Pashu Ahar/GKP dated 15.06.2005 for setup of 25 TPD

solvent oil Plot No. BL-1, Sector-15, GIDA, Gorakhpur. The copy of the NOC (CTE) is annexed as **Annexure-15**.

For Enhancement of production capacity from 25 TPD to 50 TPD, the unit has obtained separate consent to establishment (CTE) from UPPCB, Lucknow by vide letter no. F38451/C-6/NOC/184/2014 dated 28.02.2014. The Copy of NOC (CTE) is annexed as **Annexure-16**.

4. Consent to Operate:

The unit has obtained consent to operate from UPPCB since production started. Latest Consolidated Consent and Authorization (CC) has issued by UPPCB, Lucknow by vide letter no. 171812/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/GORAKHPUR/2022 dated 28.12.2022 which is valid upto 31.12.2024. The copy of the Consolidated Consent and Authorization (CCA) is annexed as **Annexure-17**.

5. Compliance of the conditions of Consent to Operate:

Earlier the unit was jointly visited on 23.08.2023 and the sample of treated waste water, concentration of the B.O.D. parameter in treated effluent/outlet of E.T.P. and are found 38mg/l and 36mg/l, which is not as per the CPCB prescribed norms. Hence unit is found not complying with the prescribed norms and water consent conditions. Due to that UPPCB, Lucknow has issued Show Cause Notice vide letter no. H 01610, dated 06.10.2023 under section 33A of water (Prevention and Control of Pollution) Act, 1974 as it amended 1978, for imposing Rs. 10,000 per day Environmental Compensation. A copy of the above Show Cause Notice dated 06.10.2023 is enclosed as **Annexure no. 18**. The unit has again visited and collected treated water sample by UPPCB, Gorakhpur officials on dated 20.01.2024 and as per the analysis report the parameters of the treated effluent are found within the prescribed norms and total treated effluent was being found recycle in cooling process and maintained Zero Liquid Discharge in unit. As per the production record total defaulter working days are determined 06 days. On the basis of the above defaulter days, recommendation for imposing of Rs. 60000/- environmental compensation report has been sent to Board H.O by Regional Office, Gorakhpur.

At the time of inspection on dated 20.01.2024, the unit has found complying and maintained zero discharge in unit with respect to main conditions imposed in CTO. Treated Water Sample, which is being found recycle in cooling process are collected from outlet of ETP and analysis report of the sample collected are found within the prescribe norms. Analysis Report enclosed as **Annexure No. 19**. The air quality monitoring of the stack emission of the unit was also conducted on dated

20.01.2024 by the laboratory of the Regional Office, UPPCB. The concentration of the parameters of emission are found within the prescribe norms. Stack Monitoring Report enclosed as **Annexure No. 20.**

6. Compliance of the CSR/CER:

Not Applicable

7. Ash generation from boilers and its disposal:

Rice Husk is the main fuel used in 8 TPH boiler establish in Unit. Fly ash generated from incineration of fuel in boiler is being collected through dust collection equipments (Multi Cyclone) and bottom ash receive from the boiler is being disposed to low land filing purpose.

8. Development of Green Belt:

*The unit has planted some trees in Industry premises and outside the premises to developed green belt. Photographs of the green belt are attached as **Annexure No. 21.***

REPLY TO OBSERVATION NO.1:

Observation:

“Environmental Clearence (EC):

***The unit is not covered under the E.I.A. notification dated by 14.09.2006 passed by MOEF&CC. The industry is small scale unit and has covered under the Orange Category.*”**

8. It is submitted that as per this observation the Unit of the Answering Respondent does not require any Environmental Clearance which is a matter of record and thus needs no reply.

REPLY TO OBSERVATION NO.2:

Observation: “Compliance of the Environmental Clearence: Not Applicable”

9. It is submitted that, the Answering Respondent did not require any kind of Environmental clearance as recorded in this Observation of the Joint Committee Report. Thus, the Unit of the Answering Respondent was not

under any obligation to comply with the terms of the conditions of the Environmental Clearance.

REPLY TO OBSERVATION NO.3:

Observation:

“Consent to Establishment:

The old name of unit id Dhara Pashu Ahar and has obtained consent to establishment from UPPCB in the year 2005 was letter no. F47584/C-6/NOC/Dhara Pashu Ahar/GKP dated 15.06.2005 for setup of 25 TPD solvent oil Plot No. BL-1, Sector-15, GIDA, Gorakhpur. The copy of the NOC (CTE) is annexed as Annexure-15. For Enhancement of production capacity from 25 TPD to 50 TPD, the unit has obtained separate consent to establishment (CTE) from UPPCB, Lucknow by vide letter no. F38451/C-6/NOC/184/2014 dated 28.02.2014. The Copy of NOC (CTE) is annexed as Annexure-16.“

10.It is submitted that as per this observation the Unit of the Answering Respondent had a valid Consent to Establishment obtained from the Uttar Pradesh Pollution Control Board vide Letter No. 6/NOC/184/2014 dated 28.02.2014. Thus, the Consent to Establishment is a Matter of Record and the same is observed by the Joint Committee in its Report dated 02.02.2024. Hence, the present observation needs no reply.

REPLY TO OBSERVATION NO.4:

Observation:

“Consent to Operate:

The unit has obtained consent to operate from UPPCB since production started. Latest Consolidated Consent and Authorization (CC) has issued by UPPCB, Lucknow by vide letter no. 171812/UPPCB/Gorakhpur (UPPCBRO)/CTO/both/GORAKHPUR/2022 dated 28.12.2022 which is valid up to 31.12.2024. The copy of the Consolidated Consent and Authorization (CCA) is annexed as Annexure-17.”

11.With regard to this Observation, the Joint Committee acknowledges that the Unit of the Answering Respondent has a valid Consolidated Consent and Authorization to Operate since the production started. The Uttar

Pradesh Pollution Control Board vide letter No. 171812/UPPCB/Gorakhpur (UPPCBRO)/CTO/both/GORAKHPUR/2022 dated 28.12.2022 had granted the Consolidated Consent and Authorization to Operate to Unit of the Answering Respondent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, which is valid till 31.12.2024.

12.It is further submitted that, previously also the Unit of the Answering Respondent has been granted Valid Consent to Operate and the Unit has been undertaking its operations in terms of the Valid Consents granted by the Pollution Control Board.

REPLY TO OBSERVATION NO.5:

Observation:

“Compliance of the conditions of Consent to Operate:

Earlier the unit was jointly visited on 23.08.2023 and the sample of treated waste water, concentration of the B.O.D. parameter in treated effluent/outlet of E.T.P. and are found 38mg/l and 36mg/l, which is not as per the CPCB prescribed norms. Hence unit is found not complying with the prescribed norms and water consent conditions. Due to that UPPCB, Lucknow has issued Show Cause Notice vide letter no. H 01610, dated 06.10.2023 under section 33A of water (Prevention and Control of Pollution) Act, 1974 as it amended 1978, for imposing Rs. 10,000 per day Environmental Compensation. A copy of the above Show Cause Notice dated 06.10.2023 is enclosed as annexure no. 18. The unit has again visited and collected treated water sample by UPPCB, Gorakhpur officials on dated 20.01.2024 and as per the analysis report the parameters of the treated effluent are found within the prescribed norms and total treated effluent was being found recycle in cooling process and maintained Zero Liquid Discharge in unit. As per the production record total defaulter working days are determined 06 days. On the basic of the above defaulter days, recommendation for imposing of Rs. 60000/- environmental compensation report has been sent to Board H.O by Regional Office, Gorakhpur.

At the time of inspection on dated 20.01.2024, the unit has found complying and maintained zero discharge in unit with respect to main conditions imposed in CTO. Treated Water Sample, which is being found recycle in cooling process are collected from outlet of ETP and analysis report of the sample collected are

found within the prescribe norms. Analysis Report enclosed as Annexure No. 19. The air quality monitoring of the stack emission of the unit was also conducted on dated 20.01.2024 by the laboratory of the Regional Office, UPPCB. The concentration of the parameters of emission are found within the prescribe norms. Stack Monitoring Report enclosed as Annexure No. 20.”

13. With regard to Observation No.5, it is submitted that as per the Analysis Report dated 30.01.2024 it was found that parameters of the treated Effluent are within the prescribed norms and the Unit of Answering Respondent was successful in maintaining Zero Liquid Discharge in the unit with respect to the conditions imposed in the Consolidated Consent and Authorization to operate. Also, the Air quality monitoring of the Stack emission of the Unit was also conducted on 20.01.2024 by the Laboratory of the Regional Office of the Uttar Pradesh Pollution Control Board. The concentration of the parameters of the emission were found within the prescribed norms.

14. With regard to the Show Cause Notice dated 06.10.2023 issued by the Pollution Control Board under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, it is submitted that the Show Cause Notice dated has been culminated into an Order dated 30.01.2024 passed by the Pollution Control Board under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974. The Order dated 30.01.2024 passed by the Pollution Control Board under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 has been challenged by the Answering Respondent before this Hon'ble Tribunal vide Appeal No. 13 of 2024, which is pending adjudication before this Hon'ble Tribunal.

15. Moreover, the Inspection report dated 02.02.2024 also affirms that the Unit of the Answering Respondent was found in compliance of all the conditions of the Consent to Operate as per the inspection conducted on 20.01.2024. Thus, the Uttar Pradesh Pollution Control Board has no basis

to impose a penalty of Rs. 60,000/- alleging a default on the part of the Answering Respondent.

REPLY TO OBSERVATION NO.6:

Observation: “Compliance of the CSR/CER: Not Applicable”

16. Although the Observation of the Joint Committee Report clearly states that the Unit of the Answering Respondent was not obligated to undertake any kind of Corporate Social Responsibility activities under the CSR obligation, the Answering Respondent has fulfilled its responsibilities under the CSR initiative by focusing in the following areas:

1. Eradicating Hunger and Malnutrition
2. Helping Socially and Economically Backward Group
3. Promoting Health Care Initiatives
4. Philanthropic Activities for elderly
5. Welfare for differently disabled persons
6. And to such Poor and Needy People

The Answering Respondent for the FY 2021-2022 assessed the CSR Contribution to the tune of Rs.11,28,112/- which was to be spent during FY-2022-2023. Similarly, The Answering Respondent for the FY 2022-2023 assessed the CSR Contribution to the tune of Rs.12,12,009/- which was to be spent during FY-2023-2024. The Copy of the CSR Report of the Answering Respondent for FY 2021-2022 is annexed as **Annexure R-1**. The Copy of the CSR Report of the Answering Respondent for FY 2022-2023 is annexed as **Annexure R-2**.

REPLY TO OBSERVATION NO.7:

Observation:

“Ash generation from boilers and its disposal:

Rice Husk is the main fuel used in 8 TPH boiler establish in Unit. Fly ash generated from incineration of fuel in boiler is being collected through dust collection equipments (Multi Cyclone) and bottom ash receive from the boiler is being disposed to low land filing purpose.”

17. With regard to this observation, it is submitted that as observed in the Joint Committee Report, the Fly-Ash Generated from incineration of fuel in boiler is being collected through Dust Collection Equipments i.e. Multi Cyclone. Multi Cyclone Dust Collector collects the Dust Particle in the Air in a collection Device fitted to the Bottom of the Separator. It is due to this Dust Collection Equipment that no air pollution has been alleged to be cause by the Answering Respondent. Further, the Ash Collected is being distributed for Road Constructions as well as Building Constructions. It is further submitted that all the emissions are being emitted through the designated chimney by the Unit of the Answering Respondent in terms of the General Condition No.9 of the Consolidated Consent and Authorization to Operate.

18. However, the Joint Committee in its report has erroneously recorded that the bottom ash received from the boiler is being disposed in low land filling purposes. It is pertinent to note here that the ash generated from the Unit of the answering Respondent is delivered to Road/Building Construction Companies for further processing and disposal of Ash, thus, maintaining the emission quality standards as enumerated in the Consolidated Consent and Authorization to Operate. Also, the Ash generated is collected through proper dust control system which ensures that the Answering Respondent complies with all conditions of the Consent to Operate granted under the relevant provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. The Copy

of the Photographs of the emissions from the Chimney of the Answering Respondent is annexed herewith as **Annexure R-3**.

19. Vide Test Report bearing No. QAL/EV/221180044 issued from M/s QA Testing Laboratories Pvt Ltd dated 02.12.2022, it can be inferred that the Ambient Air Quality of the Monitoring conducted at the Unit of the Answering Respondent is found to be within permissible limits. Further in terms of the Stack Emission Analysis Report dated 02.12.2022 issued by the M/s QA Testing Laboratories Pvt Ltd, it can be inferred that the Air Pollution Control Equipments installed by the Answering Respondent are working up to its Optimum Capacity.
20. The Answering Respondent in compliance of the Specific Condition No. 18 of the Consolidated Consent and Authorization to Operate dated 28.12.2022 has submitted the Stack Monitoring Report of D.G. Set and Boiler, duly monitored by NABL accredited Lab to the Pollution Control Board. A copy of the of Ambient Air Quality Monitoring Report dated 02.12.2022 and Stack Emission Analysis Report dated 02.12.2022 is enclosed herewith as **Annexure R-4**.
21. The Answering Respondent between 17.01.2023-21.01.2023 had appointed Narayana Laboratory and Consultancy, an NABL accredited Laboratory for undertaking Environmental Monitoring work at the Unit of the Answering Respondent. The Test Report of the Sampling clearly depicts that the Ambient Air Quality within the premises of the Answering Respondent is within the National Ambient Air Quality Standards. A copy of the Test Report dated 23.01.2023 undertaken for the Environmental Monitoring work at the Unit of the Answering Respondent by Narayana Laboratory and Consultancy is enclosed herewith as **Annexure R-5**.
22. The Stack Test Report for Stack Monitoring dated 28.08.2023 undertaken by Prakriti Consultant Services, an approved Laboratory from MoEF and CC, depicts the adequate functioning of the Air Pollution Control

Equipment by the Answering Respondent. A copy of the Stack Test Report for Stack Monitoring dated 28.08.2023 undertaken by Prakriti Consultant Services is enclosed herewith as **Annexure R-6**.

REPLY TO OBSERVATION NO.8:

Observation:

“Development of Green Belt:

The unit has planted some trees in Industry premises and outside the premises to developed green belt. Photographs of the green belt are attached as Annexure No. 21.”

23. With regard to this observation, although the Pollution control board has annexed some Photographs of the unit of the answering respondent with their report to show the planted trees in the said premises, however, the photographs annexed with the report do not cover the plantation in the whole premises.
24. It is submitted herein that the answering Respondent has planted various types of trees within and outside the premises. The total Area in which the Answering Respondent has maintained its Green Belt is Approx. 4,100 Sq.Mtrs, which is around 1/3rd of the Total Plot Area of the Industry i.e. 12180 Sq Mtrs. The Answering Respondent has planted different types of trees and flowering plants to comply with the general and specific conditions of the Consolidated Consent and Authorization to Operate viz Mango Tree, Guava Tree, Pomegranate Tree, Gooseberry Tree, Neem Tree, Aloe Vera Plant, Money Plant, Papaya Tree. A copy of the Photographs showing plantation in the Unit of the Answering Respondent is annexed herewith as **Annexure R-7**.
25. It is submitted that in view of the facts and circumstances stated hereinabove, the observations of the Joint Committee Report dated 02.02.2024 qua the Non-Compliances of the Answering Respondent are

erroneous and the Answering Respondent has been undertaking its operations in accordance with law, more particularly in accordance with the consent to operate dated 28.12.2022.

26.The Joint Committee in its report dated 10.10.2023 had recorded an observation that “Unit has maintained by-pass system before oil and grease trap of E.T.P.” It is submitted that as per the Reply dated 31.01.2024, the answering Respondent has already dealt with the issue regarding the alleged existence of bypass system.

27.The Joint committee in its report dated 10.10.2023, has specifically observed at (iv), that the unit of the answering Respondent has installed 20 KLD capacity of E.T.P. based on Physiochemico treatment and activated sludge process. Treatment units install in ETP is as under:-

- (a) Oil Grease trap
- (b) Equalization Tank with Temperature Cooling Tower
- (c) Flocculation Tank
- (d) Chemical Dosing Tank
- (e) Primary Settling Tank
- (f) Aeration tank
- (g) Secondary Settling Tank
- (h) Deuel Media Filter
- (i) Sludge Dying Beds”

Also, the Joint Committee in its report has not supported its observation through any Document/Photograph although it has claimed that a photograph has been enclosed but no such photograph is annexed with the Joint Committee Report. The Inlet and Outlet ETP of the answering Respondent is fully operational and the same can be inferred from the Inlet Logbook of ETP and Outlet Logbook of ETP. Further, from the photographs of the Effluent Treatment Plant and the Photograph of the whole Unit of the Answering Respondent it can be inferred that no such by pass system has been installed in the Unit. Thus, the observation that the Unit has maintained a Bypass system before Oil and Grease Trap of ETP

is completely erroneous. The Copy of the Photographs of Effluent treatment Plant and the whole Unit of the Answering Respondent is enclosed herewith as **Annexure R-8**.

The Copy of the Inlet Logbook of ETP and Outlet Logbook of ETP is enclosed herewith as **Annexure R-9**.

28. From the readings of the Logbook, it can be discerned that the ETP Capacity of the Answering Respondent is around 90 KLD. The Industrial Effluent that is generated per day is 55 to 65 KL which is dependent on the quantum of Raw Material that is used to generate the Final Product i.e. Rice Bran Oil. That the Effluent Treatment Plant in a day has Treatment Capacity of 72-76 KL. Thus, the ETP of the Answering Respondent is sufficient to treat the Industrial Effluent discharged from the Unit of the Answering Respondent.

29. It is further submitted that the Unit of the Answering Respondent is engaged in the production of Crude Rice Bran Oil and De-Oiled Cake using Rice Bran as a Raw Material and Food Grade Hexane as a Solvent. During the Production of Crude Rice Bran Oil, De-Oiled Cake is obtained as a by-product and no residue is generated from the production process. Cooling Water comes out as an Industrial Effluent, which is treated in the Effluent Treatment Plant. The Product Rice Bran Oil as well as the By-product De-Oiled Rice Bran is sold to 3rd parties. A copy of the Bargain Confirmation Note between the Answering Respondent and the Buyer for Rice-Bran Oil and De-Oiled Rice Bran is enclosed herewith as **Annexure R-10**.

30. It is therefore submitted that the answering Respondent has been undertaking its operations in accordance with Law and all the Pollution Control measures have been duly adopted by the Answering Respondent I compliance of the Consolidated Consent and Authorization to Operate dated 28.12.2022. Thus, the present Original Application alleging discharge of Industrial Effluent into the River Ami by the Answering

Respondent is devoid of any merits and ought to be dismissed with exemplary cost.



Filed on: 03.04.2024
Place: New Delhi

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THE MATTER OF:

Radhey Shyam Sehara ... Applicant
Versus
State of Uttar Pradesh and Ors. ... Respondent

AFFIDAVIT

I, Mr. Brijesh Tiwari, Age: Adult, Occupation: Service, Authorized Representative of M/s Rungta Industries Private Limited, Office at: Sector-15 GIDA P.O. Sahjanwa, District- Gorakhpur, Uttar Pradesh, do hereby solemnly affirm and state as under:

1. That I am the Authorized Representative of Respondent No.7 in Original Application No. 432 of 2023. I am conversant with the facts and circumstances of the case and as such competent to swear the present Affidavit.
2. That the contents of the Accompanying Additional reply are facts true to my knowledge and also contain submissions and prayers to this Hon'ble Tribunal based on legal advice and the same is believed to be true and correct.
3. That the Annexures filed along with the Accompanying Additional Reply are the true copies of their respective originals.

For Rungta Ind. Pvt. Ltd.


Authorized Signator
DEPONENT

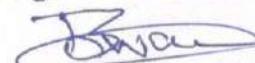
VERIFICATION

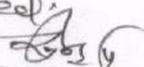
Verified at _____ on this _____ day of _____, 2024 that the contents of the present affidavit are true and correct and nothing material has been concealed therefrom.



662/02/4/824
12-08-24
Brijesh Tiwari
S. Pal
Adv.
I have read and verified the contents of the above affidavit and find it to be true and correct and nothing material has been concealed therefrom.

For Rungta Ind. Pvt. Ltd.


Authorized Signator
DEPONENT

Identified by

02/4/824

02/4/2024
RAMDULARE SINGH
NOTARY
DIST. HEAD QUARTER
GORAKHPUR.

ANNEXURE R-1

CSR POLICY OF RUNGTA INDUSTRIES PRIVATE LIMITED

FOR FY 2021-2022

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1. APPLICABILITY

Pursuant to Section 135 of the Companies Act, 2013, the Corporate Social Responsibility (hereinafter referred to as 'CSR') provisions shall be applicable to Companies having net worth of rupees five hundred crore or more, or turnover of rupees one thousand crore or more or a net profit of rupees five crore or more during the immediately preceding financial year.

Rungta Industries Private Limited (hereinafter referred to as 'the Company') has triggered the CSR provisions by having Net Profit exceeding rupees five crore in the preceding financial year 2021-2022. The Company is obliged to comply with all the requirements including framing this CSR Policy in terms of the Companies Act, 2013 (hereinafter referred to as 'the Act') read with the Companies (Corporate Social Responsibility Policy) Rules, 2014 (hereinafter referred to as 'the CSR Rules'), as amended from time to time.

2. PHILOSOPHY

Rungta Industries Private Limited (hereinafter referred to as 'the Company') has formulated CSR Policy containing the approach and direction given by the Board of the Company. The Company is having approach towards CSR as a process by which an organization thinks about and evolves its relationships with stakeholders for the common good, and demonstrates its commitment in this regard by adoption of appropriate business processes and strategies. Thus, CSR is not charity or mere donations. CSR is a way of conducting business, by which corporate entities visibly contribute to the social good. Socially responsible Companies do not limit themselves to using resources to engage in activities that increase only their profits, they use CSR to integrate economic, environmental and social objectives with the Company's operations and growth.

3. OBJECTIVE AND REGULATORY FRAMEWORK

Pursuant to Sec 135 (9) of the Companies Act, 2013, if the amount to be spent by a Company does not exceed fifty lakh rupees, the requirement to constitute of CSR committee shall not be applicable and the functions of such committee shall be discharged by the Board of Directors of the Company.

The current structure of the Board of Directors is:

- A. RAJESH KUMAR RUNGTA
- B. RENU RUNGTA

The Board is performing its functions voluntarily to:

- A. formulate Corporate Social Responsibility Policy which shall indicate the activities to be undertaken by the Company.
- B. decide the amount of expenditure to be incurred on the activities referred to in clause (a); and
- C. monitor the Corporate Social Responsibility Policy of the company from time to time.

This CSR Policy of the Company, as approved by the Board of Directors, outlines a clear agenda through which we will continue to contribute to society. The objective of this Policy is to set the direction for the CSR activities of the Company by defining the governance, implementation, and monitoring framework of the activities to ensure effectiveness.

4. SCOPE OF CSR POLICY

The scope of this CSR policy will extend to all those CSR initiatives that are undertaken and proposed to be taken up by the Company which falls under the purview of Schedule VII of the Act as may be amended from time to time.

5. CSR	FOCUS	AREA
--------	-------	------

A. The Company has following focus areas for undertaking its CSR activities:

- a. Eradicating Hunger & Malnutrition
- b. Helping Socially & Economically Backward Groups
- c. Promoting Healthcare Initiatives
- d. Philanthropic Activities for Elderly
- e. Welfare for differently Disabled Persons
- f. And to such poor and needy people.

Subject to the legal provisions, the Board shall have the discretion to take a call on whether any activity falls within the entries above and in Schedule VII and its decision shall be final.

The Company shall give preference to the local areas and areas around it where it operates, for spending the amount earmarked for CSR activities for the year.

B. Activities excluded from the purview of the Company's CSR spending:

- a. Activities which are exclusively for the benefit of employees of the Company or their family members;
- b. Any activity undertaken by the company outside India except for training of Indian sports personnel representing any State or Union territory at national level or India at international level;
- c. Activities undertaken in pursuance of normal course of business of the Company;
- d. Direct or indirect contribution to political parties, if any;
- e. Activities supported by the companies on sponsorship basis for deriving marketing benefits for its products or services;
- f. Expenditure on item/s not in conformity with Schedule VII of the Companies Act 2013, as amended;
- g. Activities carried out for fulfilment of any other statutory obligations under any law in force in India.

6. CSR PROJECT AND ITS IMPLEMENTATION

The Company's values shape its culture, always encouraging to develop and deliver disruptive innovations, as well as define relationships with clients, employees and community as a whole. Considering its duties towards community and to give back to the society, the Board approves to contribute to a Non-Profit Organisation engaging in Eradicating hunger, poverty and malnutrition, promoting education, including special education and employment enhancing vocation skills, promoting gender equality, empowering women, measures for reducing inequalities faced by socially and economically backward groups, etc. As a corporate player, it is a duty to make the world more effortless for the underprivileged, we take CSR one step further and call ourselves CSRs or Caring for Society Representatives. It is not just a corporate responsibility for us, but a core human moral to care and share with the ones around us.

Achieving the milestone by creating a place in the heart of people through our CSR initiatives, we are more actively looking to contribute in such a way to help people to our maximum potential. Thus, the Board approves to contribute to 'Omkar Andh-Apang Samajik Sanstha' which is registered Public Trust with Section 12A and Section 80G registration under the Income Tax Act, 1961 and CSR registered entity.

The CSR Contribution determined pursuant to the provisions of the Companies Act, 2013 and rules made thereunder.

Sr. No.	Year	Net Profit as per Section 198 (in INR)
1	2019-2020	
2	2020-2021	
3	2021-2022	
Total		16,92,16,800
Average Net Profit		5,64,05,600
2% of average net profit calculated as per Section 198		11,28,112

The CSR contribution amount to be spent during the financial year 2022-23 is INR 11,28,112/- (in words Eleven lakh twenty eight thousand one hundred twelve)

7. CSR FUND

The Board of the Company shall ensure that the Company spends, in every financial year as and when CSR obligation arises, at least two per cent. of the average net profits of the company made during the three immediately preceding financial years in pursuance of its Corporate Social Responsibility Policy.

The surplus arising out of the CSR activity will not be part of business profits of the Company. The Corpus would thus include the **2% of average net profits**, as aforesaid, any income arising there from and surplus arising out of CSR activities.

If the Company spends an amount in excess of the requirements provided under sub-section 5 of Section 135 of the Companies Act, 2013, such Company may set off such excess amount against the requirement to spend under this subsection for such number of succeeding financial years and in such manner, as may be prescribed.

8. SURPLUS FROM THE CSR ACTIVITIES

The CSR activities undertaken/to be undertaken by the Company are not expected to lead to any additional surplus. However, if any additional surplus is generated, it would be dealt in compliance with the provisions of the Act.

9. GOVERNANCE

The Board oversight and monitors compliance with the CSR Policy, commitments, and the applicable CSR provisions from time to time.

The Board shall ensure that the CSR activities to be undertaken by the company itself or through other eligible entities to undertake CSR activities under the provisions of the Act.

10. LIMITATION AND AMENDMENT

The Board of the Company may, in their discretion, make any changes/modifications and/or amendments to this Policy from time to time. In the event of any conflict between the provisions of this Policy and statutory requirements, the law shall prevail over and automatically be applicable to this Policy. In the event of any amendment to the Act, this Policy shall be deemed to have been amended accordingly.



TRUE COPY

ANNEXURE R-2

CSR POLICY OF RUNGTA INDUSTRIES PRIVATE LIMITED

FOR FY 2022-2023

Sl.No.	PARTICULARS	PAGE NO.
1.	APPLICABILITY	1
2.	PHILOSOPHY	1
3.	OBJECTIVE AND REGULATORY FRAMEWORK	1
4.	SCOPE OF CSR POLICY	<u>2</u>
5.	CSR FOCUS AREA	<u>2</u>
6.	CSR PROJECT AND ITS IMPLEMENTATION	<u>3</u>
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9.	GOVERNANCE	<u>4</u>
10.	LIMITATION AND AMENDMENT	<u>5</u>

1. APPLICABILITY

Pursuant to Section 135 of the Companies Act, 2013, the Corporate Social Responsibility (hereinafter referred to as 'CSR') provisions shall be applicable to Companies having net worth of rupees five hundred crore or more, or turnover of rupees one thousand crore or more or a net profit of rupees five crore or more during the immediately preceding financial year.

Rungta Industries Private Limited (hereinafter referred to as 'the Company') has triggered the CSR provisions by having Net Profit exceeding rupees five crore in the preceding financial year 2022-2023. The Company is obliged to comply with all the requirements including framing this CSR Policy in terms of the Companies Act, 2013 (hereinafter referred to as 'the Act') read with the Companies (Corporate Social Responsibility Policy) Rules, 2014 (hereinafter referred to as 'the CSR Rules'), as amended from time to time.

2. PHILOSOPHY

The Company has formulated a CSR Policy containing the approach and direction given by the Board of the Company. The Company is taking an approach towards CSR as a process by which an organization thinks about and evolves its relationships with stakeholders for the common good, and demonstrates its commitment in this regard by adoption of appropriate business processes and strategies. Thus, CSR is not charity or mere donations. CSR is a way of conducting business, by which corporate entities visibly contribute to the social good. Socially responsible Companies do not limit themselves to using resources to engage in activities that increase only their profits, they use CSR to integrate economic, environmental and social objectives with the Company's operations and growth.

3. OBJECTIVE AND REGULATORY FRAMEWORK

Pursuant to Sec 135 (9) of the Companies Act, 2013, if the amount to be spent by a Company does not exceed fifty lakh rupees, the requirement to constitute a CSR committee shall not be applicable and the functions of such committee shall be discharged by the Board of Directors of the Company.

The current structure of the Board of Directors is:

- A. RAJESH KUMAR RUNGTA
- B. RENU RUNGTA

The Board is performing its functions voluntarily to:

- A. formulate Corporate Social Responsibility Policy which shall indicate the activities to be undertaken by the Company.
- B. decide the amount of expenditure to be incurred on the activities referred to in clause (a); and
- C. monitor the Corporate Social Responsibility Policy of the company from time to time.

This CSR Policy of the Company, as approved by the Board of Directors, outlines a clear agenda through which we will continue to contribute to society. The objective of this Policy is to set the direction for the CSR activities of the Company by defining the governance, implementation, and monitoring framework of the activities to ensure effectiveness.

4. SCOPE OF CSR POLICY

The scope of this CSR policy will extend to all those CSR initiatives that are undertaken and proposed to be taken up by the Company which falls under the purview of Schedule VII of the Act as may be amended from time to time.

5. CSR FOCUS AREA

A. The Company has following focus areas for undertaking its CSR activities:

- a. Eradicating Hunger & Malnutrition
- b. Helping Socially & Economically Backward Groups
- c. Promoting Healthcare Initiatives
- d. Philanthropic Activities for Elderly
- e. Welfare for differently Disabled Persons
- f. And to such poor and needy people.

Subject to the legal provisions, the Board shall have the discretion to take a call on whether any activity falls within the entries above and in Schedule VII and its decision shall be final.

The Company shall give preference to the local areas and areas around it where it operates, for spending the amount earmarked for CSR activities for the year.

B. Activities excluded from the purview of the Company's CSR spending:

- a. Activities which are exclusively for the benefit of employees of the Company or their family members;
- b. Any activity undertaken by the company outside India except for training of Indian sports personnel representing any State or Union territory at national level or India at international level;
- c. Activities undertaken in pursuance of normal course of business of the Company;
- d. Direct or indirect contribution to political parties, if any;
- e. Activities supported by the companies on sponsorship basis for deriving marketing benefits for its products or services;
- f. Expenditure on item/s not in conformity with Schedule VII of the Companies Act 2013, as amended;
- g. Activities carried out for fulfilment of any other statutory obligations under any law in force in India.

6. CSR PROJECT AND ITS IMPLEMENTATION

The Company's values shape its culture, always encouraging to develop and deliver disruptive innovations, as well as define relationships with clients, employees and community as a whole. Considering its duties towards community and to give back to the society, the Board approves to contribute to a Non-Profit Organisation engaging in Eradicating hunger, poverty and malnutrition, promoting education, including special education and employment enhancing vocation skills, promoting gender equality, empowering women, measures for reducing inequalities faced by socially and economically backward groups, etc. As a corporate player, it is a duty to make the world more effortless for the underprivileged, we take CSR one step further and call ourselves CSRs or Caring for Society Representatives. It is not just a corporate responsibility for us, but a core human moral to care and share with the ones around us.

Achieving the milestone by creating a place in the heart of people through our CSR initiatives, we are more actively looking to contribute in such a way to help people to our maximum potential. Thus, the Board approves to contribute to 'ANVI MEDICAL AND EDUCATIONAL FOUNDATION' which is registered Public Trust with Section 12A and Section 80G registration under the Income Tax Act, 1961 and CSR registered entity.

The CSR Contribution determined pursuant to the provisions of the Companies Act, 2013 and rules made thereunder.

Sr. No.	Year	Net Profit as per Section 198 (in INR)
1	2020-2021	51,602,077
2	2021-2022	94,450,732
3	2022-2023	35,748,600
Total		181801409
Average Net Profit of last 3 years		60,600,470
2% of average net profit calculated as per Section 198		1,212,009

The CSR contribution amount to be spent during the financial year 2023-24 is **INR 1,212,009/-** (in words **Twelve lakh twelve thousand and nine only**)

7. CSR FUND

The Board of the Company shall ensure that the Company spends, in every financial year as and when CSR obligation arises, at least two per cent. of the average net profits of the company made during the three immediately preceding financial years in pursuance of its Corporate Social Responsibility Policy.

The surplus arising out of the CSR activity will not be part of business profits of the Company. The Corpus would thus include the 2% of average net profits, as aforesaid, any income arising there from and surplus arising out of CSR activities.

If the Company spends an amount in excess of the requirements provided under sub-section 5 of Section 135 of the Companies Act, 2013, such Company may set off such excess amount against the requirement to spend under this subsection for such number of succeeding financial years and in such manner, as may be prescribed.

8. SURPLUS FROM THE CSR ACTIVITIES

The CSR activities undertaken/to be undertaken by the Company are not expected to lead to any additional surplus. However, if any additional surplus is generated, it would be dealt in compliance with the provisions of the Act.

9. GOVERNANCE

The Board oversight and monitors compliance with the CSR Policy, commitments, and the applicable CSR provisions from time to time.

The Board shall ensure that the CSR activities to be undertaken by the company itself or through other eligible entities to undertake CSR activities under the provisions of the Act.

10. LIMITATION AND AMENDMENT

The Board of the Company may, in their discretion, make any changes/modifications and/or amendments to this Policy from time to time. In the event of any conflict between the provisions of this Policy and statutory requirements, the law shall prevail over and automatically be applicable to this Policy. In the event of any amendment to the Act, this Policy shall be deemed to have been amended accordingly.



ANNEXURE 1A-3





ANNEXURE R-4



Ambient Air Quality Monitoring	
Test Report No. : QAL/EV/2211280047	Issue Date : 02/12/2022
Issue To : M/s Rungta Industries pvt. Ltd. bl_1, Sector_15 GIDA, Post Sahjanwa District Gorakhpur U.P.	

Sample Description	:	Ambient Air
Sample Drawn on	:	27/11/2022
Sample Drawn By	:	QATL (Mr. Narendra kumar)
Sample Received on	:	28/11/2022
Sampling Location	:	Plant Area
Time of Sampling (minutes)	:	2 Hrs.
Sampling Plan & Procedure	:	SOP/QA/01
Analysis Duration	:	28/11/2022 to 02/12/2022
Ambient Temperature (°C)	:	30°C
Weather Condition	:	Clear
Remarks (if any)	:	NA

RESULTS					
S. No.	Location	Test Methods	Results	Units	Limits as per "The Noise pollution (Regulation & Control Rules, 2000"
1	Particulate Matter (PM10)	IS : 5182 (P-23)	148.0	µg/m ³	150.0
2	Particulate Matter (PM2.5)	IS : 5182 (P-24)	52.2	µg/m ³	60.0
3	Sulphur Dioxide (as SO ₂)	IS : 5182 (P-2)	6.2	µg/m ³	80.0
4	Nitrogen Dioxide (as NO ₂)	IS : 5182 (P-6)	4.6	µg/m ³	80.0
5	Carbon Monoxide (as CO)	IS : 5182 (P-10)	1.2	µg/m ³	4.0
6	Lead (as Pb)	IS : 5182 (P-22)	0.01	µg/m ³	1.0
7	Nickel (as Ni)	IS : 5182 (P-26)	2.2	ng/m ³	20.0
8	Arsenic (as As)	IS : 5182 (P-6)	1.1	ng/m ³	6.0
9	Ozone (O ₃)	IS : 5182 (P-9)	14.2	µg/m ³	180.0
10	Ammonia (as NH ₃)	IS : 5182 (P-25)	12.2	µg/m ³	400.0
11	Benzene (as C ₆ H ₆)	IS : 5182 (P-11)	1.2	µg/m ³	5.0
12	Benzo (alpha) Pyrene-Particulate Phase Only	IS : 5182 (P-12)	0.24	ng/m ³	1.0

End of Report

Authorized By (Sign & Stamp):

Approved By (Sign & Stamp):

Note: a) This report is not reproduced wholly or in partially and forbidden to be used as an evidence in the court of law and ought not be used in any advertisement media without our special permission in writing. B) The data report in this TEST REPORT are valid at the time of and under the stipulated condition of measurement and the test result are applicable to those items product which have been tested and do not apply to the other products even though declared to be identical, by the company not more than one month. d) Report refers to the sample received by M/s QA Testing Laboratories Pvt. Ltd. e) This report is valid for the tested sample only.



Ambient Air Quality Monitoring	
Test Report No. : QAL/EV/2211280048	Issue Date : 02/12/2022
Issue To : M/s Rungta Industries pvt. Ltd. bl_1, Sector_15 GIDA, Post Sahjanwa District Gorakhpur U.P.	

Sample Description	:	Ambient Air
Sample Drawn on	:	27/11/2022
Sample Drawn By	:	QATL (Mr. Narendra kumar)
Sample Received on	:	28/11/2022
Sampling Location	:	Office Area
Time of Sampling (minutes)	:	2 Hrs.
Sampling Plan & Procedure	:	SOP/QA/01
Analysis Duration	:	28/11/2022 to 02/12/2022
Ambient Temperature (°C)	:	28°C
Weather Condition	:	Clear
Remarks (if any)	:	NA

RESULTS					
S. No.	Location	Test Methods	Results	Units	Limits as per "The Noise pollution (Regulation & Control Rules, 2000"
1	Particulate Matter (PM10)	IS : 5182 (P-23)	149.2	µg/m ³	150.0
2	Particulate Matter (PM2.5)	IS : 5182 (P-24)	42.6	µg/m ³	60.0
3	Sulphur Dioxide (as SO ₂)	IS : 5182 (P-2)	12.1	µg/m ³	80.0
4	Nitrogen Dioxide (as NO ₂)	IS : 5182 (P-6)	9.6	µg/m ³	80.0
5	Carbon Monoxide (as CO)	IS : 5182 (P-10)	0.21	µg/m ³	4.0
6	Lead (as Pb)	IS : 5182 (P-22)	0.02	µg/m ³	1.0
7	Nickel (as Ni)	IS : 5182 (P-26)	2.6	ng/m ³	20.0
8	Arsenic (as As)	IS : 5182 (P-6)	1.6	ng/m ³	6.0
9	Ozone (O ₃)	IS : 5182 (P-9)	4.6	µg/m ³	180.0
10	Ammonia (as NH ₃)	IS : 5182 (P-25)	32.2	µg/m ³	400.0
11	Benzene (as C ₆ H ₆)	IS : 5182 (P-11)	1.2	µg/m ³	5.0
12	Benzo (alpha) Pyrene-Particulate Phase Only	IS : 5182 (P-12)	0.22	ng/m ³	1.0

End of Report

Authorized By (Sign & Stamp):

Approved By (Sign & Stamp):

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Ambient Air Quality Monitoring	
Test Report No. : QAL/EV/2211280049	Issue Date : 02/12/2022
Issue To : M/s Rungta Industries pvt. Ltd. bl_1, Sector _15 GIDA, Post Sahjanwa District Gorakhpur U.P.	

Sample Description	:	Ambient Air
Sample Drawn on	:	27/11/2022
Sample Drawn By	:	QATL (Mr. Narendra kumar)
Sample Received on	:	28/11/2022
Sampling Location	:	Main Gate
Time of Sampling (minutes)	:	2 Hrs.
Sampling Plan & Procedure	:	SOP/QA/01
Analysis Duration	:	28/11/2022 to 02/12/2022
Ambient Temperature (°C)	:	28°C
Weather Condition	:	Clear
Remarks (if any)	:	NA

RESULTS					
S. No.	Location	Test Methods	Results	Units	Limits as per "The Noise pollution (Regulation & Control Rules, 2000"
1	Particulate Matter (PM10)	IS : 5182 (P-23)	146.0	µg/m ³	150.0
2	Particulate Matter (PM2.5)	IS : 5182 (P-24)	56.2	µg/m ³	60.0
3	Sulphur Dioxide (as SO ₂)	IS : 5182 (P-2)	21.6	µg/m ³	80.0
4	Nitrogen Dioxide (as NO ₂)	IS : 5182 (P-6)	12.1	µg/m ³	80.0
5	Carbon Monoxide (as CO)	IS : 5182 (P-10)	1.16	µg/m ³	4.0
6	Lead (as Pb)	IS : 5182 (P-22)	0.23	µg/m ³	1.0
7	Nickel (as Ni)	IS : 5182 (P-26)	2.3	ng/m ³	20.0
8	Arsenic (as As)	IS : 5182 (P-6)	1.3	ng/m ³	6.0
9	Ozone (O ₃)	IS : 5182 (P-9)	12.2	µg/m ³	180.0
10	Ammonia (as NH ₃)	IS : 5182 (P-25)	32.2	µg/m ³	400.0
11	Benzene (as C ₆ H ₆)	IS : 5182 (P-11)	1.2	µg/m ³	5.0
12	Benzo (alpha) Pyrine-Particulate Phase Only	IS : 5182 (P-12)	0.26	ng/m ³	1.0

End of Report

Authorized By (Sign & Stamp):

Approved By (Sign & Stamp):

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Stack Emission Analysis	
Test Report No. : QAL/EV/2211280044	Issue Date : 02/12/2022
Issue To : M/s Rungta Industries pvt. Ltd. bl_1, Sector_15 GIDA, Post Sahjanwa District Gorakhpur U.P.	

Sample Description	:	Stack Emission
Sample Drawn on	:	27/11/2022
Sample Drawn By	:	QATL (Mr. Narendra kumar)
Sample Received on	:	28/11/2022
Sampling Location	:	DG Area
Identification of Source	:	(i) Genset Model No. CJ 625 D5 P (ii) Genset Serial No.-CJK-14030666
Time of Sampling (minutes)	:	30 minutes
Sampling Plan & Procedure	:	SOP/QA/2021
Analysis Duration	:	28/11/2022 to 02/12/2022
Capacity	:	625 KVA
Operating Load	:	Normal
Remarks (if any)	:	-

RESULTS					
S. No.	Parameters	Test Methods	Results	Units	Limits as per CPCB
1	Particulate Matter (as PM)	IS : 11255 (P-1)	142.0	gm/kw-hr	150.0
2	Sulphur Dioxide (as SO ₂)	IS : 11255 (P-2)	16.1	gm/kw-hr	-
3	Oxide of Nitrogen (as Nox)	IS : 11255 (P-7)	219.2	gm/kw-hr	710.0
4	Carbon Monoxide (as CO)	USEPA (P-10)	6.9	mg/Nm ³	150.0
5	Lead (as Pb)	USEPA (P-10)	1.6	mg/Nm ³	10.0

End of Report

Authorized By (Sign & Stamp):

Approved By (Sign & Stamp):

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Stack Emission Analysis	
Test Report No. : QAL/EV/2211280045	Issue Date : 02/12/2022
Issue To : M/s Rungta Industries pvt. Ltd. bl_1, Sector_15 GIDA, Post Sahjanwa District Gorakhpur U.P.	

Sample Description	:	Stack Emission
Sample Drawn on	:	27/11/2022
Sample Drawn By	:	QATL (Mr. Narendra kumar)
Sample Received on	:	28/11/2022
Sampling Location	:	DG Area
Identification of Source	:	(i) Genset Model No. CJ 200 D5 P (ii) Genset Serial No.-CJS-10071984
Time of Sampling (minutes)	:	30 minutes
Sampling Plan & Procedure	:	SOP/QA/2021
Analysis Duration	:	28/11/2022 to 02/12/2022
Capacity	:	200 KVA
Operating Load	:	Normal
Remarks (if any)	:	-

RESULTS					
S. No.	Parameters	Test Methods	Results	Units	Limits as per CPCB
1	Particulate Matter (as PM)	IS : 11255 (P-1)	105.0	gm/kw-hr	150.0
2	Sulphur Dioxide (as SO ₂)	IS : 11255 (P-2)	12.2	gm/kw-hr	-
3	Oxide of Nitrogen (as Nox)	IS : 11255 (P-7)	226.0	gm/kw-hr	710.0
4	Carbon Monoxide (as CO)	USEPA (P-10)	9.6	mg/Nm ³	150.0
5	Lead (as Pb)	USEPA (P-10)	1.3	mg/Nm ³	10.0

End of Report

Authorized By (Sign & Stamp):

Approved By (Sign & Stamp):

Note: a) This report is not reproduced wholly or in partially and forbidden to be used as an evidence in the court of law and ought not be used in any advertisement media without our special permission in writing. B) The data report in this TEST REPORT are valid at the time of and under the stipulated condition of measurement and the test result are applicable to the same items product which have been tested and do not apply to the other products even though declared to be identical, by the company not more than one month. d) Report refers to the sample received by M/s QA Testing Laboratories Pvt. Ltd. e) This report is valid for the tested sample only.



Stack Emission Analysis	
Test Report No. : QAL/EV/2211280046	Issue Date : 02/12/2022
Issue To : M/s Rungta Industries pvt. Ltd. bl_1, Sector_15 GIDA, Post Sahjanwa District Gorakhpur U.P.	

Sample Description	:	Stack Emission
Sample Drawn on	:	27/11/2022
Sample Drawn By	:	QATL (Mr. Narendra kumar)
Sample Received on	:	28/11/2022
Sampling Location	:	Boiler Stack
Time of Sampling (minutes)	:	30 minutes
Sampling Plan & Procedure	:	SOP/QA/2021
Analysis Duration	:	28/11/2022 to 02/12/2022
Operating Load	:	Normal
Remarks (if any)	:	-

RESULTS					
S. No.	Parameters	Test Methods	Results	Units	Limits as per CPCB
1	Particulate Matter (as PM)	IS : 11255 (P-1)	149.0	gm/kw-hr	150.0
2	Sulphur Dioxide (as SO ₂)	IS : 11255 (P-2)	9.2	gm/kw-hr	-
3	Oxide of Nitrogen (as Nox)	IS : 11255 (P-7)	246.0	gm/kw-hr	710.0
4	Carbon Monoxide (as CO)	USEPA (P-10)	5.4	mg/Nm ³	150.0
5	Lead (as Pb)	USEPA (P-10)	1	mg/Nm ³	10.0

End of Report

Authorized By (Sign & Stamp):

Approved By (Sign & Stamp):

Note: a) This report is not reproduced wholly or in partially and forbidden to be used as an evidence in the court of law and ought not to be used in any advertisement media without our special permission in writing. B) The data report in this TEST REPORT are valid at the time of and under the stipulated condition of measurement and the test result are applicable to those items product which have been tested and do not apply to the other products even though declared to be identical. by the company not more than one month. d) Report refers to the sample received by M/s QA Testing Laboratories Pvt. Ltd. e) This report is valid for the tested sample only.

TRUE COPY



Narayana Laboratory and Consultancy

(An ISO 9001, 14001, 18001 Certified and NABL Accredited Laboratory)

Jungle Hakim No.-1, Near Shiv Mandir, Jail Bypass Road, Padri Bazaar

Gorakhpur Uttar Pradesh -273014

Tell. No: 0551-2281120, Mob: 09511115561, 65

Email: narayanalab.consultancy@yahoo.in



Dedicate To Environment
Control Pollution: Save Environment Save Life.

ANNEXURE R-5

TC-9715

TEST REPORT

Issued to:	Report No.:	13-17012023-01
M/S RUNGTA INDUSTRIES PRIVATE LIMITED	Report Date:	23.01.2023
BL-1, SECTOR-15, GIDA, SAHJANWA,	Discipline:	Chemical
GORAKHPUR, UTTAR PRADESH.	Group:	Atmospheric Pollution
Pin: 273209.	Location:	Permanent
	Sample Code:	13-17012023-01
	Receipt Date:	17.01.2023
	Testing Start Date:	17.01.2023
	Testing Completion Date:	21.01.2023

Work / Project Description : **Environmental Monitoring Work at Rungta Industries Plant Premises.**

SAMPLE PARTICULARS

Type of the Sample (Source)	: Ambient Air Quality
Sampling Location	: Near Main Gate
Sampling Date	: 16.01.2023 to 17.01.2023
Weather Condition & Rainfall	: Clear, dry Weather & No Rain Fall
Avg Ambient Temperature & Relative Humidity	: 16 °C ; 79%
Sampling Protocol	: IS: 5182
Sample Collected / Provided By	: Lab Representative
Purpose of Analysis	: Compliance Monitoring

TEST RESULT

S.No.	Parameters	Result	Unit	Test Protocol	NAAQS*
1	Particulate Matter (PM ₁₀)	92.9	µg/m ³	IS: 5182,(P-23)	100, Max
2	Particulate Matter (PM _{2.5})	47.1	µg/m ³	IS: 5182,(P-24)	60, Max
3	Sulphur Dioxide (SO ₂)	14.6	µg/m ³	IS: 5182,(P-2)	80, Max
4	Nitrogen Dioxide (NO ₂)	29.5	µg/m ³	IS: 5182,(P-6)	80, Max

* NAAQS- National Ambient Air Quality Standards, Schedule-VII, [Rule 3 (3B)] [Part-II-sec-3(i)] 16.11.2009

Checked by
Sumant Dev
Sr.Analyst

Reviewed by
Saurabh Kumar Dubey
Quality Manager

Authorized Signatory
Saurabh Kumar Dubey
Quality Manager

***** End of Report*****

Note:

1. The result listed refer only to the tested samples and applicable parameters.
2. Environmental conditions and facilities of laboratory complies all the procedures acquired. Also follow maximum uncertainty and decision rule.
3. The sample tested within 2-5 days with required preservation & it will be destroyed after 15 days from the date of issue of test certificate.
4. Any complaints about this report should be communicated within 7 days of issue of this report
5. The report is not to be reproduced-wholly or in part and can not be used as an evidence in the Court of law and should not be used in any advertising media without our special permission in writing.

TEST REPORT

Issued to:	Report No.:	13-17012023-02
M/S RUNGTA INDUSTRIES PRIVATE LIMITED	Report Date:	23.01.2023
BL-1, SECTOR-15, GIDA, SAHJANWA,	Discipline:	Chemical
GORAKHPUR, UTTAR PRADESH.	Group:	Atmospheric Pollution
Pin: 273209.	Location:	Permanent
	Sample Code:	13-17012023-02
	Receipt Date:	17.01.2023
	Testing Start Date:	17.01.2023
	Testing Completion Date:	21.01.2023

Work / Project Description : **Environmental Monitoring Work at Rungta Industries Plant Premises.**

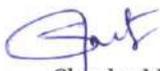
SAMPLE PARTICULARS

Type of the Sample (Source)	: Ambient Air Quality
Sampling Location	: Near Crude Oil Storage Tank Area
Sampling Date	: 16.01.2023 to 17.01.2023
Weather Condition & Rainfall	: Clear, dry Weather & No Rain Fall
Avg Ambient Temperature & Relative Humidity	: 16 °C ; 79%
Sampling Protocol	: IS: 5182
Sample Collected / Provided By	: Lab Representative
Purpose of Analysis	: Compliance Monitoring

TEST RESULT

S.No.	Parameters	Result	Unit	Test Protocol	NAAQS*
1	Particulate Matter (PM ₁₀)	87.8	µg/m ³	IS: 5182,(P-23)	100, Max
2	Particulate Matter (PM _{2.5})	43.5	µg/m ³	IS: 5182,(P-24)	60, Max
3	Sulphur Dioxide (SO ₂)	13.2	µg/m ³	IS: 5182,(P-2)	80, Max
4	Nitrogen Dioxide (NO ₂)	29.8	µg/m ³	IS: 5182,(P-6)	80, Max

* NAAQS- National Ambient Air Quality Standards, Schedule-VII, [Rule 3 (3B)] [Part-II-sec-3(i)] 16.11.2009


Checked by
Sumant Dev
Sr.Analyst


Reviewed by
Saurabh Kumar Dubey
Quality Manager


Authorized Signatory
Saurabh Kumar Dubey
Quality Manager

***** End of Report*****

Note:

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TEST REPORT

Issued to:	Report No.	: 13-17012023-03
M/S RUNGTA INDUSTRIES PRIVATE LIMITED	Report Date	: 23.01.2023
BL-1, SECTOR-15, GIDA, SAHJANWA,	Discipline	: Chemical
GORAKHPUR, UTTAR PRADESH.	Group	: Atmospheric Pollution
Pin: 273209.	Location	: Permanent
	Sample Code	: 13-17012023-03
	Receipt Date	: 17.01.2023
	Testing Start Date	: 17.01.2023
	Testing Completion Date	: 21.01.2023

Work / Project Description : **Environmental Monitoring Work at Rungta Industries Plant Premises.**

SAMPLE PARTICULARS

Type of the Sample (Source)	: Boiler
Sampling Date	: 16.01.2023
Name of Plant/Section	: Hot Water Generator Boiler
Capacity & Identification	: 8.0 TPH
Type of Fuel Used	: Rice Husk
Consumption of Fuel	: 0.95 TPH
Operation Schedule	: As per Requirement.
Stack height (From the Ground level)	: 28.7 Mtr
Stack diameter	: 0.9 Mtr
Type of stack	: Circular
Ambient Temperature, (°C)	: 18
Stack Temperature, (°C)	: 114
Sampling Duration, (min)	: 70
Average gas velocity, (m/sec)	: 13.2
Sampling Protocol	: IS: 5182
Sample Collected / Provided By	: Lab Representative
Purpose of Analysis	: Compliance Monitoring
Pollution Control Measures attached detail (if any)	: Cyclone

TEST RESULT

Sr. No.	Parameters	Result	Unit	Test Protocol	Standard Limit as per EPA
1	Particulate Matter (PM)	189.4	mg/Nm ³	IS 11255 (P-1)	800
2	Sulphur dioxide (SO ₂)	17.5	mg/Nm ³	IS 11255 (P-2)	-
3	Oxides of Nitrogen (NO _x as NO ₂)	54.0	mg/Nm ³	IS 11255 (P-7)	-
4	Carbon monoxide (CO)	0.39	%	IS 13270	-
5	Carbon dioxide (CO ₂)	8.3	%	IS 13270	-

Above result are of 12 % CO₂ Correction factor.


Checked by
Sumant Dev
Sr. Analyst


Reviewed by
Saurabh Kumar Dubey
Quality Manager


Authorized Signatory
Saurabh Kumar Dubey
Quality Manager

***** End of Report*****

Page 1 of 1

Note:

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Format No- NLC/QF/7.8/04

TEST REPORT

Issued to:	Report No.	: 13-17012023-04
M/S RUNGTA INDUSTRIES PRIVATE LIMITED	Report Date	: 23.01.2023
BL-1, SECTOR-15, GIDA, SAHJANWA,	Discipline	: Chemical
GORAKHPUR, UTTAR PRADESH.	Group	: Atmospheric Pollution
Pin: 273209.	Location	: Permanent
	Sample Code	: 13-17012023-04
	Receipt Date	: 17.01.2023
	Testing Start Date	: 17.01.2023
	Testing Completion Date	: 21.01.2023

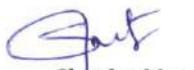
Work / Project Description : **Environmental Monitoring Work at Rungta Industries Plant Premises.**

SAMPLE PARTICULARS

Type of the Sample (Source)	: DG Set 625 (KVA) Sr. No.: N14A030417
Sampling Date	: 17.01.2023
Name of Plant/Section	: DG Section
Capacity & Identification	: 625 KVA
Type of Fuel Used	: HSD oil
Consumption of Fuel	: 110 Ltr/ hr
Operation Schedule	: As per Requirement.
Stack height(From the Ground level)	: 12.3 Mtr
Stack diameter	: 0.15 Mtr
Type of stack	: Circular
Material of Construction	: M.S
Ambient Temperature, (°C)	: 16
Stack Temperature, (°C)	: 154
Sampling Duration, (min)	: 70
Average gas velocity, (m/sec)	: 13.4
Sampling Protocol	: IS: 5182
Sample Collected / Provided By	: Lab Representative
Purpose of Analysis	: Compliance Monitoring
Pollution Control Measures attached detail (if any)	: Nil

TEST RESULT

Sr. No.	Parameters	Result	Unit	Test Protocol	Standard Limit
1	Particulate Matter (PM)	0.12	gm/kwh	IS 11255 (P-1)	0.2
2	Sulphur dioxide (SO ₂)	0.06	gm/kwh	IS 11255 (P-2)	-
3	Oxides of Nitrogen (NO _x as NO ₂)	0.28	gm/kwh	IS 11255 (P-7)	4.0
4	Carbon monoxide (CO)	0.55	gm/kwh	IS 13270	3.5


Checked by
Sumant Dev
Sr.Analyst


Reviewed by
Saurabh Kumar Dubey
Quality Manager


Authorized Signatory
Saurabh Kumar Dubey
Quality Manager

***** End of Report*****

Page1 of 1

Note:

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Format No- NLC/QF/7.8/04

TEST REPORT

Issued to:	Report No.	: 13-17012023-05
M/S RUNGTA INDUSTRIES PRIVATE LIMITED	Report Date	: 23.01.2023
BL-1, SECTOR-15, GIDA, SAHJANWA,	Discipline	: Chemical
GORAKHPUR, UTTAR PRADESH.	Group	: Atmospheric Pollution
Pin: 273209.	Location	: Permanent
	Sample Code	: 13-17012023-05
	Receipt Date	: 17.01.2023
	Testing Start Date	: 17.01.2023
	Testing Completion Date	: 21.01.2023

Work / Project Description : **Environmental Monitoring Work at Rungta Industries Plant Premises.**

SAMPLE PARTICULARS

Type of the Sample (Source)	: DG Set 200 (KVA) Sr. No.: N10F10905
Sampling Date	: 17.01.2023
Name of Plant/Section	: DG Section
Capacity & Identification	: 200 KVA
Type of Fuel Used	: HSD oil
Consumption of Fuel	: 25 Ltr/ hr
Operation Schedule	: As per Requirement.
Stack height(From the Ground level)	: 12.3 Mtr
Stack diameter	: 0.15 Mtr
Type of stack	: Circular
Material of Construction	: M.S
Ambient Temperature, (°C)	: 16
Stack Temperature, (°C)	: 154
Sampling Duration, (min)	: 40
Average gas velocity, (m/sec)	: 8.4
Sampling Protocol	: IS: 5182
Sample Collected / Provided By	: Lab Representative
Purpose of Analysis	: Compliance Monitoring
Pollution Control Measures attached detail (if any)	: Nil

TEST RESULT

Sr. No.	Parameters	Result	Unit	Test Protocol	Standard Limit
1	Particulate Matter (PM)	0.11	gm/kwh	IS 11255 (P-1)	0.2
2	Sulphur dioxide (SO ₂)	0.04	gm/kwh	IS 11255 (P-2)	-
3	Oxides of Nitrogen (NO _x as NO ₂)	0.30	gm/kwh	IS 11255 (P-7)	4.0
4	Carbon monoxide (CO)	0.45	gm/kwh	IS 13270	3.5


Checked by
Sumant Dev
Sr.Analyst


Reviewed by
Saurabh Kumar Dubey
Quality Manager


Authorized Signatory
Saurabh Kumar Dubey
Quality Manager

***** End of Report*****

Page 1 of 1

Note:

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Format No- NLC/QF/7.8/04

TEST REPORT

Issued to: **M/S RUNGTA INDUSTRIES PRIVATE LIMITED**
 BL-1, SECTOR-15, GIDA, SAHJANWA,
 GORAKHPUR, UTTAR PRADESH.
 Pin: 273209.

Report No. : 13-17012023-06
 Report Date : 23.01.2023
 Discipline : Chemical
 Group : Atmospheric Pollution
 Location : Permanent
 Sample Code : 13-17012023-06
 Receipt Date : 17.01.2023
 Testing Start Date : 17.01.2023
 Testing Completion Date : 21.01.2023

Work / Project Description : **Environmental Monitoring Work at Rungta Industries Plant Premises.**

SAMPLE PARTICULARS

Type of the Sample (Source) : DG Set 35 (KVA) Sr. No.: G09D07730
 Sampling Date : 16.01.2023
 Name of Plant/Section : DG Section
 Capacity & Identification : 35 KVA
 Type of Fuel Used : HSD oil
 Consumption of Fuel : 6.0 Ltr/ hr
 Operation Schedule : As per Requirement.
 Stack height(From the Ground level) : 8.5 Mtr
 Stack diameter : 0.064 Mtr
 Type of stack : Circular
 Material of Construction : M.S
 Ambient Temperature, (°C) : 16
 Stack Temperature, (°C) : 154
 Sampling Duration, (min) : 30
 Average gas velocity, (m/sec) : 6.4
 Sampling Protocol : IS: 5182
 Sample Collected / Provided By : Lab Representative
 Purpose of Analysis : Compliance Monitoring
 Pollution Control Measures attached detail (if any) : Nil

TEST RESULT

Sr. No.	Parameters	Result	Unit	Test Protocol	Standard Limit
1	Particulate Matter (PM)	0.14	gm/kwh	IS 11255 (P-1)	0.2
2	Sulphur dioxide (SO ₂)	0.07	gm/kwh	IS 11255 (P-2)	-
3	Oxides of Nitrogen (NO _x as NO ₂)	0.42	gm/kwh	IS 11255 (P-7)	4.7
4	Carbon monoxide (CO)	0.6	gm/kwh	IS 13270	3.5


 Checked by
 Sumant Dev
 Sr.Analyst


 Reviewed by
 Saurabh Kumar Dubey
 Quality Manager


 Authorized Signatory
 Saurabh Kumar Dubey
 Quality Manager

***** End of Report*****



Page1 of 1

Note:

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- Environmental conditions and facilities of laboratory complies all the procedures acquired. Also follow maximum uncertainty and decision rule.
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TRUE COPY Format No- NLC/QF/7.8/04



An Approved Laboratory From MoEF - CC & Uttar Pradesh Pollution Control Board
(An ISO 14001:2015, ISO 9001:2015 and ISO 45001:2018 Certified Organization)

Address: 12, Vishnupuri, Church Road, Aliganj, Lucknow-226024

E-mail: prakriti_md@rediffmail.com, prakriticonsultantservices@gmail.com

Tel: 0522- 4002545, Mobile: 09415518818,

GSTIN :- 09AAJFP5925G1ZY

Stack Test Report for Stack Monitoring (D.G- 625 KVA)

Report No.	Reference No.	Issue Date		
PCS/SE/02/2023	PCS/RIPL/01/2023	28/08/2023		
1.Name & address of Industry	M/s Rungta Industries Pvt. Ltd., BL-1 Sector-15, GIDA P.O-Sahjanwa, Dist- Gorakhpur-273209			
2. Type of Industry	Solvent Extraction Unit	7. Method of Sampling	PCS/WI/SAMP/20	
3. Sample collected by	Mr. Vipin & Mr.Sunil .	8. Date of sampling	24/08/2023-25/08/2023	
4. Weather Condition	Clear Sky	9. Sample receipt in lab	26/08/2023	
5. Sampling Location	D.G. Set- 625 KVA	10. Date of Analysis	26/08/2023-28/08/2023	
6. Lab Code	PCS23/84/1232	11. Sample Analyzed By	Mr. Rohit Yadav	
S. No.	Particulars	Value		
1	Duct Attached to	D.G. Set- 625 KVA		
2	Type of Stack	Circular		
3	Stack height from Ground (m)	12.3		
4	Fuel Consumption (Lit/Hr)	115		
5	Diameter of Stack (m)	0.15		
6	Material of Construction of duct	Mild Steel (M.S)		
7	Type of fuel used	HSD		
8	Normal Operating Hour	During power failure		
9	Sampling Duration	40		
10	Atmospheric Pressure (mmHg)	740		
11	Atmospheric temperature (^o K)	303		
12	Flue Gas temperature (^o K)	451		
13	Flue Gas Exist Velocity(m/s)	13.24		
14	Volume of Sample (lit.)	680		
	Pollutants	Method	Result	Standard*
	PM (g/kw-hr)	IS 11255 (Part-1):1985	0.14	0.2
	SO ₂ (g/kw-hr)	IS 11255 (Part-2):1985	0.08	-
	CO (g/kw-hr)	PCS/SOP/ST/03:2021	1.3	3.5
	NOx (g/kw-hr)	PCS/SOP/ST/Nox/12:2021	3.2	4.0

*G.S.R. 771(E) dated 11th December, 2013 amend the Environment (Protection) Rules, 1986, in Schedule I for S.No 95, namely Emission limits for new diesel engine up to 800 kW for generator set (Genset) application.

Note: 1. Sample collected from flue gas exit

2. The results in the Test Report relate only to the items tested.

3. The report shall not be reproduced-except in full, without the written permission of laboratory.

4. The report shall not be used for any other purpose than declared by the sponsor.

5. Prakriti Consultants Services are not regulatory agency hence not part of this report should be used for legal purpose under any circumstances.

Authorized Signatory

(Dr. Divya Misra)
Managing Director

"End of this Test Report"

Page 1 of 1

Services Available

Environmental Monitoring, Preparation of EIA/EMP, Baseline data generation for Air, Water, Soil, Noise & Meteorology
Environmental and Safety Audit reports, Commissioning, Erection, Operation and Maintenance of STP/ETP, Clearances from
Ground Water Board, Compliance of E.C., NOC from UPPCB, MoEF

Stack Test Report for Stack Monitoring (D.G- 200 KVA)

Report No.	Reference No.	Issue Date		
PCS/SE/01/2023	PCS/RIPL/01/2023	28/08/2023		
1. Name & address of Industry	M/s Rungta Industries Pvt. Ltd., BL-1 Sector-15, GIDA P.O-Sahjanwa, Dist- Gorakhpur-273209			
2. Type of Industry	Solvent Extraction Unit	7. Method of Sampling	PCS/WI/SAMP/20	
3. Sample collected by	Mr. Vipin & Mr.Sunil .	8. Date of sampling	24/08/2023-25/08/2023	
4. Weather Condition	Clear Sky	9. Sample receipt in lab	26/08/2023	
5. Sampling Location	D.G. Set- 200 KVA	10. Date of Analysis	26/08/2023-28/08/2023	
6. Lab Code	PCS23/84/1233	11. Sample Analyzed By	Mr. Rohit Yadav	
S. No.	Particulars	Value		
1	Duct Attached to	D.G. Set- 200 KVA		
2	Type of Stack	Circular		
3	Stack height from Ground (m)	10.3		
4	Fuel Consumption (Lit/Hr)	23.0		
5	Diameter of Stack (m)	0.13		
6	Material of Construction of duct	Mild Steel (M.S)		
7	Type of fuel used	HSD		
8	Normal Operating Hour	During power failure		
9	Sampling Duration	40		
10	Atmospheric Pressure (mmHg)	740		
11	Atmospheric temperature (^o K)	303		
12	Flue Gas temperature (^o K)	398		
13	Flue Gas Exist Velocity(m/s)	11.47		
14	Volume of Sample (lit.)	680		
	Pollutants	Method	Result	Standard*
	PM (g/kw-hr)	IS 11255 (Part-1):1985	0.12	0.2
	SO ₂ (g/kw-hr)	IS 11255 (Part-2):1985	0.03	-
	CO (g/kw-hr)	PCS/SOP/ST/03:2021	1.2	3.5
	NOx (g/kw-hr)	PCS/SOP/ST/Nox/12:2021	2.5	4.0

*G.S.R. 771(E) dated 11th December, 2013 amend the Environment (Protection) Rules, 1986, in Schedule I for S.No 95. namely Emission limits for new diesel engine up to 800 kW for generator set (Genset) application.

- Note:
1. Sample collected from flue gas exit
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Authorized Signatory

(Dr. Divya Misra)
Managing Director

"End of this Test Report"

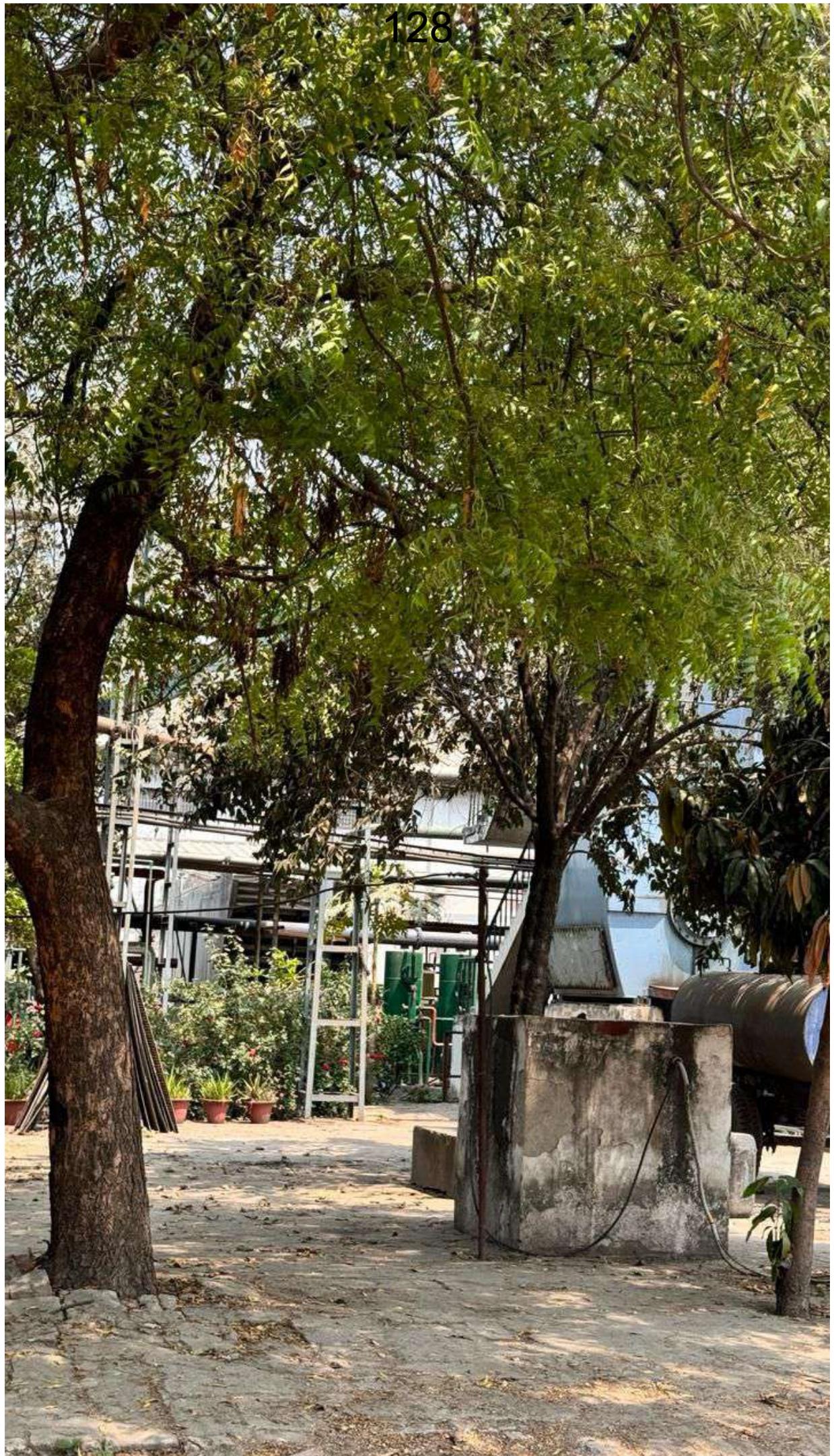
Page 1 of 1


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Services Available

Environmental Monitoring, Preparation of EIA/EMP, Baseline data generation for Air, Water, Soil, Noise & Meteorology
Environmental and Safety Audit reports, Commissioning, Erection, Operation and Maintenance of STP/ETP, Clearances from
Ground Water Board, Compliance of E.C., NOC from UPPCB, MoEF













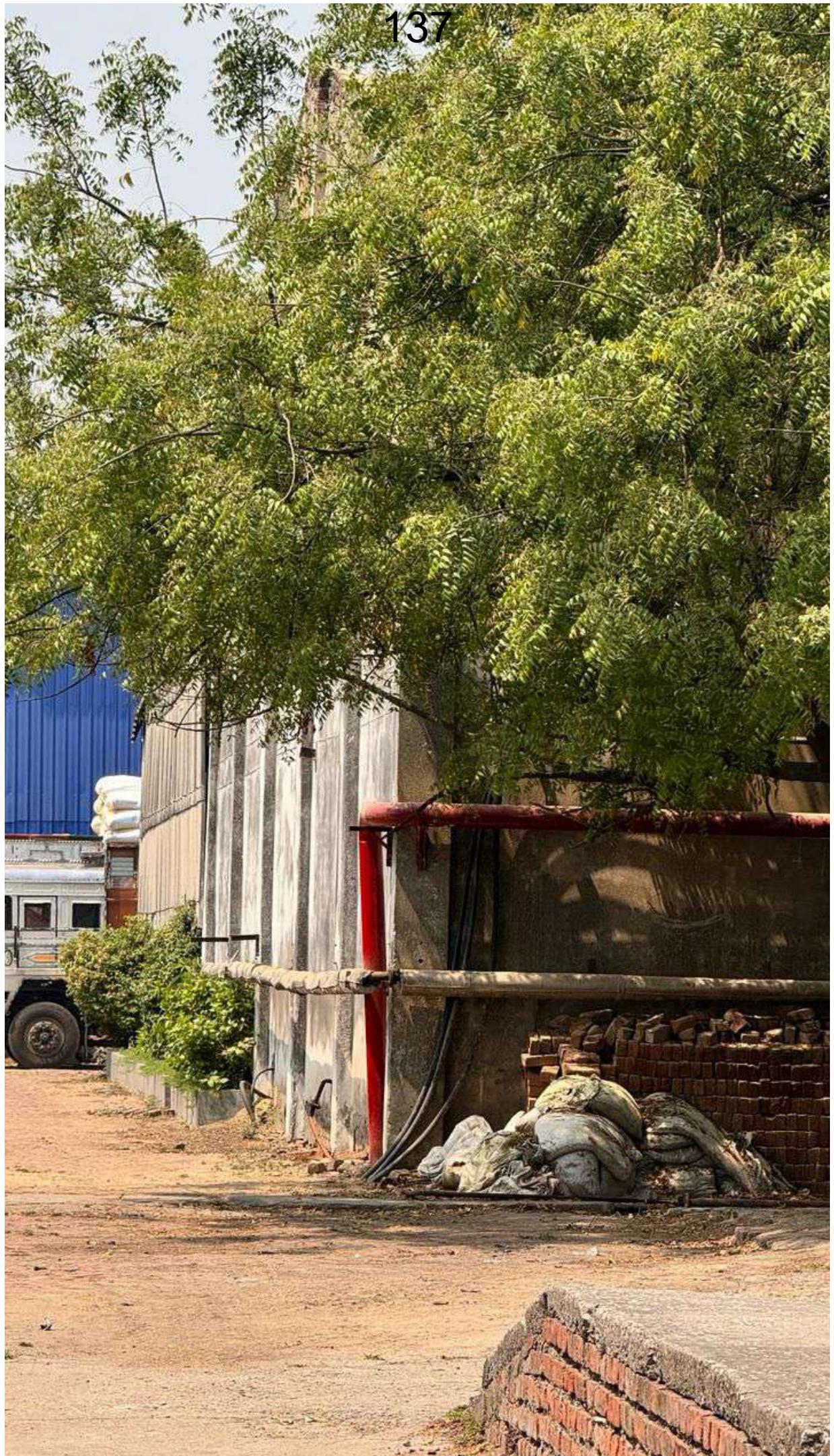


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151

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TRUE COPY

ANNEXURE R-8152













1111111

157

LOG BOOK

IN LET ETP

Kangri Industries (P) Ltd.

BL-1 Sector-15

GIDA (Sahjanwa) Gorakhpur



ANNEXURE R-9

MONTH OF NOVEMBER 2023

Date	Previous Reading	Current Reading	Process	Time of Reading	Remarks
06.11.2023	—	18	18 KL	2 PM	
07.11.2023	18	35	17 KL	2 PM	
08.11.2023	35	56	21 KL	2 PM	
09.11.2023	56	89	33 KL	2 PM	
10.11.2023	89	132	43 KL	2 PM	
11.11.2023	132	173	41 KL	2 PM	
12.11.2023	173	173	0 KL	}	Plant is Close on Festival of DIPAWLI
13.11.2023	173	173	0 KL		
14.11.2023	173	200	27 KL	2 PM	
15.11.2023	200	250	50 KL	2 PM	
16.11.2023	250	310	60 KL	2 PM	
17.11.2023	310	372	62 KL	2 PM	
18.11.2023	372	436	64 KL	2 PM	
19.11.2023	436	500	64 KL	2 PM	
20.11.2023	500	530	30 KL	2 PM	
21.11.2023	530	556	26 KL	2 PM	
22.11.2023	556	556	0		Plant is Close
23.11.2023	556	592	36 KL	2 PM	
24.11.2023	592	632	40 KL	2 PM	
25.11.2023	632	676	44 KL	2 PM	
26.11.2023	676	719	43 KL	2 PM	
27.11.2023	719	767	48 KL	2 PM	
28.11.2023	767	819	52 KL	2 PM	
29.11.2023	819	867	48 KL	2 PM	
30.11.2023	867	921	54 KL	2 PM	

LOG BOOK INLET ET 158

Rungtun (P.) Ltd.
 Section-13:
 GDA (Sahjawa) Gorakhpur

MONTH OF December 2023

Sangam

Date	Previous Reading	Current Reading	Process	Time of Reading	Remarks
01.12.2023	921	971	54 KL	2 PM	
02.12.2023	975	1023	48 KL	2 PM	
03.12.2023	1023	1072	49 KL	2 PM	
04.12.2023	1072	1125	53 KL	2 PM	
05.12.2023	1125	1174	49 KL	2 PM	
06.12.2023	1174	1225	51 KL	2 PM	
07.12.2023	1225	1279	54 KL	2 PM	
08.12.2023	1279	1325	46 KL	2 PM	
09.12.2023	1325	1381	56 KL	2 PM	
10.12.2023	1381	1441	60 KL	2 PM	
11.12.2023	1441	1510	69 KL	2 PM	
12.12.2023	1510	1560	50 KL	2 PM	
13.12.2023	1560	1615	55 KL	2 PM	
14.12.2023	1615	1654	39 KL	2 PM	
15.12.2023	1654	1708	54 KL	2 PM	
16.12.2023	1708	1750	42 KL	2 PM	
17.12.2023	1750	1800	50 KL	2 PM	
18.12.2023	1800	1832	32 KL	2 PM	
19.12.2023	1832	1888	56 KL	2 PM	
20.12.2023	1888	1943	55 KL	2 PM	
21.12.2023	1943	1997	54 KL	2 PM	
22.12.2023	1997	2067	70 KL	2 PM	
23.12.2023	2067	2127	60 KL	2 PM	
24.12.2023	2127	2177	50 KL	2 PM	
25.12.2023	2177	2242	65 KL	2 PM	
26.12.2023	2242	2311	69 KL	2 PM	
27.12.2023	2311	2372	61 KL	2 PM	
28.12.2023	2372	2436	64 KL	2 PM	
29.12.2023	2436	2506	70 KL	2 PM	
30.12.2023	2506	2561	55 KL	2 PM	
31.12.2023	2561	2632	71 KL	2 PM	

LOG BOOK INLET ETP

Singham

MONTH OF JANUARY 2024

Date	Previous Reading	Current Reading	Process	Time of Reading	Remarks
01-01-2024	2632	2699	67 KL	2 PM	
02-01-2024	2699	2759	60 KL	2 PM	
03-01-2024	2759	2830	71 KL	2 PM	
04-01-2024	2830	2895	65 KL	2 PM	
05-01-2024	2895	2959	64 KL	2 PM	
06-01-2024	2959	3017	58 KL	2 PM	
07-01-2024	3017	3082	65 KL	2 PM	
08-01-2024	3082	3148	66 KL	2 PM	
09-01-2024	3148	3210	62 KL	2 PM	
10-01-2024	3210	3267	57 KL	2 PM	
11-01-2024	3267	3337	70 KL	2 PM	
12-01-2024	3337	3406	69 KL	2 PM	
13-01-2024	3406	3463	57 KL	2 PM	
14-01-2024	3463	3537	74 KL	2 PM	
15-01-2024	3537	3612	75 KL	2 PM	
16-01-2024	3612	3677	65 KL	2 PM	
17-01-2024	3677	3753	76 KL	2 PM	
18-01-2024	3753	3807	54 KL	2 PM	
19-01-2024	3807	3862	55 KL	2 PM	
20-01-2024	3862	3929	67 KL	2 PM	
21-01-2024	3929	3983	54 KL	2 PM	
22-01-2024	3983	4042	59 KL	2 PM	
23-01-2024	4042	4098	56 KL	2 PM	
24-01-2024	4098	4158	60 KL	2 PM	
25-01-2024	4158	4200	42 KL	2 PM	
26-01-2024	4200	4250	50 KL	2 PM	
27-01-2024	4250	4309	59 KL	2 PM	
28-01-2024	4309	4366	57 KL	2 PM	
29-01-2024	4366	4410	44 KL	2 PM	
30-01-2024	4410	4464	54 KL	2 PM	
31-01-2024	4464	4517	53 KL	2 PM	

Leak Book. INLET-MITER. E.T.P

Sangam

Month OF FEBRUARY 2024

<u>DATE</u>	<u>Inlet Reading</u>	<u>FINAL Reading</u>	<u>CONSUM</u>	<u>TIME</u>
1-2-2024	4517	4575	58 KL	2 PM
2-2-2024	4575	4630	55 KL	2 PM
3-2-2024	4630	4685	55 KL	2 PM
4-2-2024	4685	4744	59 KL	2 PM
5-2-2024	4744	4812	68 KL	2 PM
6-2-2024	4812	4871	59 KL	2 PM
7-2-2024	4871	4929	58 KL	2 PM
8-2-2024	4929	4990	61 KL	2 PM
9-2-2024	4990	5045	55 KL	2 PM
10-2-2024	5045	5106	61 KL	2 PM
11-2-2024	5106	5165	59 KL	2 PM
12-2-2024	5165	5211	46 KL	2 PM
13-2-2024	5211	5254	43 KL	2 PM
14-2-2024	5254	5295	41 KL	2 PM
15-2-2024	5295	5348	53 KL	2 PM
16-2-2024	5348	5396	48 KL	2 PM
17-2-2024	5396	5448	52 KL	2 PM
18-2-2024	5448	5498	50 KL	2 PM
19-2-2024	5498	5556	58 KL	2 PM
20-2-2024	5556	5617	61 KL	2 PM
21-2-2024	5617	5679	62 KL	2 PM
22-2-2024	5679	5731	52 KL	2 PM
23-2-2024	5731	5790	59 KL	2 PM
24-2-2024	5790	5847	57 KL	2 PM
25-2-2024	5847	5906	59 KL	2 PM
26-2-2024	5906	5934	28 KL	2 PM
27-2-2024	5934	5990	56 KL	2 PM
28-2-2024	5990	6041	51 KL	2 PM
29-2-2024	6041	6094	53 KL	2 PM

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Low Book Inlet E.T.P.

Month of March 2024
 Sangam

Time:	Inlet Reading	Final Reading	Process KL	Time Req	Remarks
1-3-2024	6094	6148	54	2 PM	
2-3-2024	6148	6211	63	2 PM	
3-3-2024	6211	6259	48	2 PM	
4-3-2024	6259	6319	60	2 PM	
5-3-2024	6319	6376	57	2 PM	
6-3-2024	6376	6442	69	2 PM	
7-3-2024	6442	6509	67	2 PM	
8-3-2024	6509	6572	63	2 PM	
9-3-2024	6572	6641	69	2 PM	
10-3-2024	6641	6692	51	2 PM	
11-3-2024	6692	00		2 PM	
12-3-2024	6692	6702	10	2 PM	
13-3-2024	6702	6755	53	2 PM	
14-3-2024	6755	6804	59	2 PM	
15-3-2024	6804	6860	56	2 PM	
16-3-2024	6860	6913	53	2 PM	
17-3-2024	6913	6979	66	2 PM	
18-3-2024	6979	7033	54	2 PM	
19-3-2024	7033	7098	65	2 PM	
20-3-2024	7098	7150	52	2 PM	
21-3-2024	7150	7194	44	2 PM	
22-3-2024	7194	7250	56	2 PM	
23-3-2024	7250	7302	52	2 PM	
24-3-2024	7302	7312	10	2 PM	
25-3-2024	7312	-	-	2 PM	Plant is
26-3-2024	-	-	-		closed on
27-3-2024	-	-	-		Holi festival
28-3-2024	7312	7331	19	2 PM	
29-3-2024	7331	7372	41	2 PM	
30-3-2024	7372	7430	58	2 PM	
31-3-2024	7430	7484	54	2 PM	

LOG BOOK Outlet ETP December 2023

Sangam

Date	Previous Reading	Current Reading	TOTAL of Treatment	Time of Reading	Remarks
01.12.2023	32109	32145	36	2 PM	
02.12.2023	32145	32180	35	2 PM	
03.12.2023	32180	32215	35	2 PM	
04.12.2023	32215	32255	40	2 PM	
05.12.2023	32255	32289	34	2 PM	
06.12.2023	32289	32332	43	2 PM	
07.12.2023	32332	32370	38	2 PM	
08.12.2023	32370	32404	34	2 PM	
09.12.2023	32404	32440	36	2 PM	
10.12.2023	32440	32482	42	2 PM	
11.12.2023	32482	32531	49	2 PM	
12.12.2023	32531	32571	40	2 PM	
13.12.2023	32571	32614	43	2 PM	
14.12.2023	32614	32644	30	2 PM	
15.12.2023	32644	32676	32	2 PM	
16.12.2023	32676	32705	29	2 PM	
17.12.2023	32705	32740	35	2 PM	
18.12.2023	32740	32782	42	2 PM	
19.12.2023	32782	32825	43	2 PM	
20.12.2023	32825	32873	48	2 PM	
21.12.2023	32873	32918	45	2 PM	
22.12.2023	32918	32962	44	2 PM	
23.12.2023	32962	33008	46	2 PM	
24.12.2023	33008	33037	29	2 PM	
25.12.2023	33037	33097	60	2 PM	
26.12.2023	33097	33139	42	2 PM	
27.12.2023	33139	33189	50	2 PM	
28.12.2023	33189	33232	43	2 PM	
29.12.2023	33232	33275	43	2 PM	
30.12.2023	33275	33311	36	2 PM	
31.12.2023	33311	33357	46	2 PM	

LOGBOOK OUTLET ETP

MONTH OF JANUARY 2024

Date	Previous Reading	Current Reading	TOTAL OF Treatment	Time of Reading	Remarks
01.01.2024	33357	33394	37	2PM	
02.01.2024	33394	33432	38	2PM	
03.01.2024	33432	33481	49	2PM	
04.01.2024	33481	33508	27	2PM	
05.01.2024	33508	33558	50	2PM	
06.01.2024	33558	33596	38	2PM	
07.01.2024	33596	33639	43	2PM	
08.01.2024	33639	33683	44	2PM	
09.01.2024	33683	33738	45	2PM	
10.01.2024	33738	33775	47	2PM	
11.01.2024	33775	33827	52	2PM	
12.01.2024	33827	33872	45	2PM	
13.01.2024	33872	33908	36	2PM	
14.01.2024	33908	33954	46	2PM	
15.01.2024	33954	34011	57	2PM	
16.01.2024	34011	34040	29	2PM	
17.01.2024	34040	34074	34	2PM	
18.01.2024	34074	34112	38	2PM	
19.01.2024	34112	34148	36	2PM	
20.01.2024	34148	34191	43	2PM	
21.01.2024	34191	34226	35	2PM	
22.01.2024	34226	34274	48	2PM	
23.01.2024	34274	34293	19	2PM	
24.01.2024	34293	34330	37	2PM	
25.01.2024	34330	34366	36	2PM	
26.01.2024	34366	34396	30	2PM	
27.01.2024	34396	34440	44	2PM	
28.01.2024	34440	34477	37	2PM	
29.01.2024	34477	34509	32	2PM	
30.01.2024	34509	34550	41	2PM	
31.01.2024	34550	34590	40	2PM	

LOG BOOK OUTLET MITER E.T.P



MONTH OF FEBRUARY 2024

<u>DATE</u>	<u>Inlet Reading</u>	<u>FINAL Reading</u>	<u>Consum</u>	<u>Time Relay</u>
1-2-2024	34590	34619	29	2 PM
2-2-2024	34619	34661	42	2 PM
3-2-2024	34661	34701	40	2 PM
4-2-2024	34701	34736	35	2 PM
5-2-2024	34736	34786	50	2 PM
6-2-2024	34786	34819	33	2 PM
7-2-2024	34819	34851	32	2 PM
8-2-2024	34851	34884	33	2 PM
9-2-2024	34884	34921	37	2 PM
10-2-2024	34921	34970	49	2 PM
11-2-2024	34970	35003	33	2 PM
12-2-2024	35003	35027	24	2 PM
13-2-2024	35027	35060	33	2 PM
14-2-2024	35060	35092	32	2 PM
15-2-2024	35092	35125	33	2 PM
16-2-2024	35125	35155	30	2 PM
17-2-2024	35155	35179	24	2 PM
18-2-2024	35179	35217	38	2 PM
19-2-2024	35217	35259	42	2 PM
20-2-2024	35259	35304	45	2 PM
21-2-2024	35304	35331	27	2 PM
22-2-2024	35331	35371	40	2 PM
23-2-2024	35371	35412	41	2 PM
24-2-2024	35412	35453	41	2 PM
25-2-2024	35453	35479	26	2 PM
26-2-2024	35479	35493	14	2 PM
27-2-2024	35493	35520	27	2 PM
28-2-2024	35520	35550	30	2 PM
29-2-2024	35550	35579	29	2 PM

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Low Book. Outlet Meter — Month of March 2024

DATE	Inlet Reading	Final Reading	Treatment	TIME	Remarks
1-3-2024	35579	35608	29 K.L	2 PM	
2-3-2024	35608	35637	29	2 PM	
3-3-2024	35637	35659	22	2 PM	
4-3-2024	35659	35698	39	2 PM	
5-3-2024	35698	35739	41	2 PM	
6-3-2024	35739	35779	40	2 PM	
7-3-2024	35779	35820	41	2 PM	
8-3-2024	35820	35866	46	2 PM	
9-3-2024	35866	35906	40	2 PM	
10-3-2024	35906	35929	23	2 PM	
11-3-2024	35929	00	00	2 PM	
12-3-2024	35929	35935	5	2 PM	
13-3-2024	35935	35961	26		
14-3-2024	35961	35967	36	2 PM	
15-3-2024	35967	36034	37	2 PM	
16-3-2024	36034	36071	37	2 PM	
17-3-2024	36071	36107	36	2 PM	
18-3-2024	36107	36149	42	2 PM	
19-3-2024	36149	36192	43	2 PM	
20-3-2024	36192	36234	42	2 PM	
21-3-2024	36234	36263	29	2 PM	
22-3-2024	36263	36304	41	2 PM	
23-3-2024	36304	36339	35	2 PM	
24-3-2024	36339	36345	6	2 PM	
25-3-2024	36345	-	-	2 PM	Plant is
26-3-2024	-	-	-	2 PM	Closed
27-3-2024	-	-	-	2 PM	Malfunction
28-3-2024	36345	36351	6	2 PM	
29-3-2024	36351	36374	23	2 PM	
30-3-2024	36374	36418	44	2 PM	
31-3-2024	36418	36455	37	2 PM	

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LOGBOOK Outlet ETP

MONTH MAY 2023

Date	Previous Reading	Current Reading	Total of Treatment	Time of Reading	Remarks
01.05.2023	27168	27248	80	2 PM	
02.05.2023	27248	27315	67	2 PM	
03.05.2023	27315	27400	85	2 PM	
04.05.2023	27400	27486	86	2 PM	
05.05.2023	27486	27562	76	2 PM	
06.05.2023	27562	27587	25	2 PM	
07.05.2023	27587	27587	0	2 PM	Plant is closed
08.05.2023	27587	27587	0	2 PM	Plant is closed
09.05.2023	27587	27624	37	2 PM	
10.05.2023	27624	27706	82	2 PM	
11.05.2023	27706	27794	88	2 PM	
12.05.2023	27794	27870	76	2 PM	
13.05.2023	27870	27934	64	2 PM	
14.05.2023	27934	28010	76	2 PM	
15.05.2023	28010	28058	48	2 PM	
16.05.2023	28058	28058	0	2 PM	Plant is closed
17.05.2023	28058	28058	0	2 PM	Plant is closed
18.05.2023	28058	28058	0	2 PM	Plant is closed
19.05.2023	28058	28132	74	2 PM	
20.05.2023	28132	28219	87	2 PM	
21.05.2023	28219	28286	67	2 PM	
22.05.2023	28286	28348	62	2 PM	
23.05.2023	28348	28393	45	2 PM	
24.05.2023	28393	28393	0	2 PM	Plant is closed
25.05.2023	28393	28393	0	2 PM	Plant is closed
26.05.2023	28393	28438	45	2 PM	
27.05.2023	28438	28509	71	2 PM	
28.05.2023	28509	28583	74	2 PM	
29.05.2023	28583	28657	74	2 PM	
30.05.2023	28657	28721	64	2 PM	
31.05.2023	28721	28721	0	2 PM	Plant is closed



LOGBOOK Outlet ETP

MONTH OF JUNE 2023

Date	Previous Reading	Current Reading	TOTAL OF Treatment	Time of Reading	Remarks
01.06.2023	28721	28721	0	2 PM	Plant is closed
02.06.2023	28721	28721	0	2 PM	Plant is closed
03.06.2023	28721	28813	92	2 PM	
04.06.2023	28813	28913	100	2 PM	
05.06.2023	28913	29010	97	2 PM	
06.06.2023	29010	29080	70	2 PM	
07.06.2023	29080	29159	79	2 PM	
08.06.2023	29159	29211	52	2 PM	
09.06.2023	29211	29211	0	2 PM	Plant is closed
10.06.2023	29211	29211	0	2 PM	Plant is closed
11.06.2023	29211	29211	0	2 PM	Plant is closed
12.06.2023	29211	29211	0	2 PM	Plant is closed
13.06.2023	29211	29307	96	2 PM	
14.06.2023	29307	29338	31	2 PM	
15.06.2023	29338	29421	83	2 PM	
16.06.2023	29421	29483	62	2 PM	
17.06.2023	29483	29567	84	2 PM	
18.06.2023	29567	29590	23	2 PM	
19.06.2023	29590	29590	0	2 PM	Plant is closed
20.06.2023	29590	29590	0	2 PM	Plant is closed
21.06.2023	29590	29630	40	2 PM	
22.06.23	29630	29729	99	2 PM	
23.06.2023	29729	29820	91	2 PM	
24.06.2023	29820	29820	0	2 PM	Plant is closed
25.06.2023	29820	29820	0	2 PM	Plant is closed
26.06.2023	29820	29820	0	2 PM	Plant is closed
27.06.2023	29820	29820	0	2 PM	Plant is closed
28.06.2023	29820	29820	0	2 PM	Plant is closed
29.06.2023	29820	29820	0	2 PM	Plant is closed
30.06.2023	29820	29820	0	2 PM	Plant is closed

LOGBOOK OUTLET ETP

MONTH OF JULY 2023

Date	Previous Reading	Current Reading	TOTAL OF Treatment	Time of Reading	Remarks
01.07.2023	29820	29820	0	2 PM	Plant is closed
02.07.2023	29820	29820	0	2 PM	Plant is closed
03.07.2023	29820	29894	74	2 PM	
04.07.2023	29874	29978	84	2 PM	
05.07.2023	29978	29997	19	2 PM	
06.07.2023	299	29997	0	2 PM	Plant is closed
07.07.2023	299	29997	0	2 PM	Plant is closed
08.07.2023	299	29997	0	2 PM	Plant is closed
09.07.2023	299	29997	0	2 PM	Plant is closed
10.07.2023	299	29997	0	2 PM	Plant is closed
11.07.2023	29997	30034	37	2 PM	
12.07.2023	30034	30100	66	2 PM	
13.07.2023	30100	30164	64	2 PM	
14.07.2023	30164	30189	25	2 PM	
15.07.2023	30189	30189	0	2 PM	Plant is closed
16.07.2023	30189	30189	0	2 PM	Plant is closed
17.07.2023	30189	30189	0	2 PM	Plant is closed
18.07.2023	30189	30217	28	2 PM	
19.07.2023	30217	30267	50	2 PM	
20.07.2023	30267	30307	40	2 PM	
21.07.2023	30307	30347	40	2 PM	
22.07.2023	30347	30385	38	2 PM	
23.07.2023	30385	30427	42	2 PM	
24.07.2023	30427	30485	58	2 PM	
25.07.2023	30485	30538	53	2 PM	
26.07.2023	30538	30538	0	2 PM	Plant is closed
27.07.2023	30538	30538	0	2 PM	Plant is closed
28.07.2023	30538	30538	0	2 PM	Plant is closed
29.07.2023	30538	30538	0	2 PM	Plant is closed
30.07.2023	30538	30538	0	2 PM	Plant is closed
31.07.2023	30538	50570	32	2 PM	

LOGBOOK OUTLET ETP

MONTH OF August 2023

Date	Previous Reading	Current Reading	TOTAL OF Treatment	Time of Reading	Remarks
01.08.2023	30570	30639	69	2 PM	
02.08.2023	30639	30699	60	2 PM	
03.08.2023	30699	30762	63	2 PM	
04.08.2023	30762	30810	48	2 PM	
05.08.2023	30810	30854	44	2 PM	
06.08.2023	30854	30903	49	2 PM	
07.08.2023	30903	30937	34	2 PM	
08.08.2023	30937	30981	44	2 PM	
09.08.2023	30981	31053	72	2 PM	
10.08.2023	31053	31106	53	2 PM	
11.08.2023	31106	31150	44	2 PM	
12.08.2023	31150	31150	0	2 PM	
13.08.2023	31150	31150	0	2 PM	
14.08.2023	31150	31150	0	2 PM	
15.08.2023	31150	31150	0	2 PM	
16.08.2023	31150	31150	0	2 PM	
17.08.2023	31150	31175	25	2 PM	
18.08.2023	31175	31222	47	2 PM	
19.08.2023	31222	31276	54	2 PM	
20.08.2023	31276	31346	70	2 PM	
21.08.2023	31346	31420	74	2 PM	
22.08.2023	31420	31437	17	2 PM	Filter Machine Broken Down
23.08.2023	31437	31437	0	2 PM	— Do —
24.08.2023	31437	31437	0	2 PM	— Do —
25.08.2023	31437	Plant is closed for Maintenance			

Plant is closed for Maintenance

LOGBOOK Outlet ETP



MONTH OF September 2023

PLANT IS CLOSED FOR MAINTENANCE

LOGBOOK OUTLET ETP

MONTH OF OCTOBER 2023

PLANT IS CLOSED FOR MAINTENANCE

Date	Previous Reading	Current Reading	TOTAL OF Testances	Time of Reading	
06.11.2023	31437	31444	7	2 PM	
07.11.2023	31444	31460	16	2 PM	
08.11.2023	31460	31475	15	2 PM	
09.11.2023	31475	31509	34	2 PM	
10.11.2023	31509	31534	25	2 PM	
11.11.2023	31534	31565	31	2 PM	
12.11.2023	31565	31565	0	2 PM	Plant is Close on Dipawali Festival
13.11.2023	31565	31565	0	2 PM	
14.11.2023	31565	31566	1	2 PM	
15.11.2023	31566	31611	45	2 PM	
16.11.2023	31611	31654	43	2 PM	
17.11.2023	31654	31707	53	2 PM	
18.11.2023	31707	31754	47	2 PM	
19.11.2023	31754	31798	44	2 PM	
20.11.2023	31798	31834	36	2 PM	
21.11.2023	31834	31861	27	2 PM	
22.11.2023	31861	31861	0	2 PM	Plant is Close
23.11.2023	31861	31886	25	2 PM	
24.11.2023	31886	31909	23	2 PM	
25.11.2023	31909	31934	25	2 PM	
26.11.2023	31934	31958	24	2 PM	
27.11.2023	31958	31998	40	2 PM	
28.11.2023	31998	32033	35	2 PM	
29.11.2023	32033	32069	36	2 PM	
30.11.2023	32069	32109	40	2 PM	

LOG BOOK Outlet ETP December 2023

Sangam

Date	Previous Reading	Current Reading	TOTAL of Treatment	Time of Reading	Remarks
01.12.2023	32109	32145	36	2 PM	
02.12.2023	32145	32180	35	2 PM	
03.12.2023	32180	32215	35	2 PM	
04.12.2023	32215	32255	40	2 PM	
05.12.2023	32255	32289	34	2 PM	
06.12.2023	32289	32332	43	2 PM	
07.12.2023	32332	32370	38	2 PM	
08.12.2023	32370	32404	34	2 PM	
09.12.2023	32404	32440	36	2 PM	
10.12.2023	32440	32482	42	2 PM	
11.12.2023	32482	32531	49	2 PM	
12.12.2023	32531	32571	40	2 PM	
13.12.2023	32571	32614	43	2 PM	
14.12.2023	32614	32644	30	2 PM	
15.12.2023	32644	32676	32	2 PM	
16.12.2023	32676	32705	29	2 PM	
17.12.2023	32705	32740	35	2 PM	
18.12.2023	32740	32782	42	2 PM	
19.12.2023	32782	32825	43	2 PM	
20.12.2023	32825	32873	48	2 PM	
21.12.2023	32873	32918	45	2 PM	
22.12.2023	32918	32962	44	2 PM	
23.12.2023	32962	33008	46	2 PM	
24.12.2023	33008	33037	29	2 PM	
25.12.2023	33037	33097	60	2 PM	
26.12.2023	33097	33139	42	2 PM	
27.12.2023	33139	33189	50	2 PM	
28.12.2023	33189	33232	43	2 PM	
29.12.2023	33232	33275	43	2 PM	
30.12.2023	33275	33311	36	2 PM	
31.12.2023	33311	33357	46	2 PM	

LOGBOOK OUTLET ETP

MONTH OF JANUARY 2024

Date	Previous Reading	Current Reading	TOTAL OF Treatment	Time of Reading	Remarks
01.01.2024	33357	33394	37	2PM	
02.01.2024	33394	33432	38	2PM	
03.01.2024	33432	33481	49	2PM	
04.01.2024	33481	33508	27	2PM	
05.01.2024	33508	33558	50	2PM	
06.01.2024	33558	33596	38	2PM	
07.01.2024	33596	33639	43	2PM	
08.01.2024	33639	33683	44	2PM	
09.01.2024	33683	33738	45	2PM	
10.01.2024	33738	33775	47	2PM	
11.01.2024	33775	33827	52	2PM	
12.01.2024	33827	33872	45	2PM	
13.01.2024	33872	33908	36	2PM	
14.01.2024	33908	33954	46	2PM	
15.01.2024	33954	34011	57	2PM	
16.01.2024	34011	34040	29	2PM	
17.01.2024	34040	34074	34	2PM	
18.01.2024	34074	34112	38	2PM	
19.01.2024	34112	34148	36	2PM	
20.01.2024	34148	34191	43	2PM	
21.01.2024	34191	34226	35	2PM	
22.01.2024	34226	34274	48	2PM	
23.01.2024	34274	34293	19	2PM	
24.01.2024	34293	34330	37	2PM	
25.01.2024	34330	34366	36	2PM	
26.01.2024	34366	34396	30	2PM	
27.01.2024	34396	34440	44	2PM	
28.01.2024	34440	34477	37	2PM	
29.01.2024	34477	34509	32	2PM	
30.01.2024	34509	34550	41	2PM	
31.01.2024	34550	34590	40	2PM	

LOG BOOK OUPLET MITER E.T.P



MONTH OF FEBRUARY 2024

DATE	Inlet Reading	FINAL Reading	Consum	Time Relay
1-2-2024	34590	34619	29	2 PM
2-2-2024	34619	34661	42	2 PM
3-2-2024	34661	34701	40	2 PM
4-2-2024	34701	34736	35	2 PM
5-2-2024	34736	34786	50	2 PM
6-2-2024	34786	34819	33	2 PM
7-2-2024	34819	34851	32	2 PM
8-2-2024	34851	34884	33	2 PM
9-2-2024	34884	34921	37	2 PM
10-2-2024	34921	34970	49	2 PM
11-2-2024	34970	35003	33	2 PM
12-2-2024	35003	35027	24	2 PM
13-2-2024	35027	35060	33	2 PM
14-2-2024	35060	35092	32	2 PM
15-2-2024	35092	35125	33	2 PM
16-2-2024	35125	35155	30	2 PM
17-2-2024	35155	35179	24	2 PM
18-2-2024	35179	35217	38	2 PM
19-2-2024	35217	35259	42	2 PM
20-2-2024	35259	35304	45	2 PM
21-2-2024	35304	35331	27	2 PM
22-2-2024	35331	35371	40	2 PM
23-2-2024	35371	35412	41	2 PM
24-2-2024	35412	35453	41	2 PM
25-2-2024	35453	35479	26	2 PM
26-2-2024	35479	35493	14	2 PM
27-2-2024	35493	35520	27	2 PM
28-2-2024	35520	35550	30	2 PM
29-2-2024	35550	35579	29	2 PM

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Low Book. Outlet Meter — Month of March 2024

DATE	Inlet Reading	Final Reading	Treatment	TIME	Remarks
1-3-2024	35579	35608	29 K.L	2 PM	
2-3-2024	35608	35637	29	2 PM	
3-3-2024	35637	35659	22	2 PM	
4-3-2024	35659	35698	39	2 PM	
5-3-2024	35698	35739	41	2 PM	
6-3-2024	35739	35779	40	2 PM	
7-3-2024	35779	35820	41	2 PM	
8-3-2024	35820	35866	46	2 PM	
9-3-2024	35866	35906	40	2 PM	
10-3-2024	35906	35929	23	2 PM	
11-3-2024	35929	00	00	2 PM	
12-3-2024	35929	35935	5	2 PM	
13-3-2024	35935	35961	26		
14-3-2024	35961	35967	36	2 PM	
15-3-2024	35967	36034	37	2 PM	
16-3-2024	36034	36071	37	2 PM	
17-3-2024	36071	36107	36	2 PM	
18-3-2024	36107	36149	42	2 PM	
19-3-2024	36149	36192	43	2 PM	
20-3-2024	36192	36234	42	2 PM	
21-3-2024	36234	36263	29	2 PM	
22-3-2024	36263	36304	41	2 PM	
23-3-2024	36304	36339	35	2 PM	
24-3-2024	36339	36345	6	2 PM	
25-3-2024	36345	-	-	2 PM	Plant is
26-3-2024	-	-	-	2 PM	Closed
27-3-2024	-	-	-	2 PM	Malfunction
28-3-2024	36345	36351	6	2 PM	
29-3-2024	36351	36374	23	2 PM	
30-3-2024	36374	36418	44	2 PM	
31-3-2024	36418	36455	37	2 PM	

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ANNEXURE R-10 JAY KARAN & SONS

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93A, GURU KRIPA TOWER, LAXMANPURI SOCIETY, INDIRA NAGAR,
LUCKNOW - 226 016
Phone: 0522-2355591 to 94,2355596, Mobile-9935732555
GSTIN -: 09AQPS6083B1ZY

Bargain Confirmation Note

Date: 01/04/2024

BCN No.: BNC-4



Dear Sir,

We herewith confirm on behalf and on account and risk of under mentioned Buyer and Seller for the following transaction with under given terms and conditions:

BUYER INFORMATION

Name: Kapila Krishi Udyog Limited Khalilabad
Reg. Address: 109/363 R K Nagar G.T. Road,
City: Kanpur - 208 003
State: Uttar Pradesh
GSTIN: 09AAACK5723D1ZS PAN: AAACK5723D
Phones: 8009906915 8009906916

Delivery Address

Address: D-34 To D-38, UPSIDC, Industrial Area,
Khalilabad
City: Sant Kabir Nagar 272175
State: Uttar Pradesh
Phones: 8052127979 6390012084

SELLER INFORMATION

Name: Rungta Industries Pvt. Ltd.
Reg. Address: BL-1, Sec-15, GIDA, Post-Sahjanwa
City: Gorakhpur - 273 015
State: Uttar Pradesh
GSTIN: 09AADCR4671C1ZF PAN: AADCR4671C
Phones: 05512580360 9794905959

Loading Address

Address: BL-1, Sec-15, GIDA, Sahjanwa
City: Gorakhpur 273015
State: Uttar Pradesh
Phones: 9198633222 8573000896

Product Name: D.O.R.B.
Guarantee: Moi-12%Max, Fiber-15%Max, Protein-15%Min SS-5%Max
Qty. From: 500.000 M.T. To: 500.000 M.T.
Rate: 14,500.00 /M.T. Tax Term: Non Taxable
Packing Condition: P.P. Bag New
Freight Condition: F.O.R.
Cash Discount: 0.00%
Transportation By: By Seller Freight Paid By: By Seller
Delivery Schedule: 01/04/2024 To: 30/04/2024
Payment Mode: R.T.G.S. 15 Days After Delivery Brokerage (Seller): 35.00 /M.T. + 18% GST
Other Condition: Continous Dispatch Of Material Required Per Day
Shore: By Seller
Insurance: By Seller
Quality Report: Buyer to send Weight Received Report and Lab Report immediately on receipt of goods.
Remark:

Note :- We are only acting as a broker on behalf of buyer & seller as intermediary hence will not be held responsible for the act of seller & buyer in any nature of their disputes which may be of financial, civil or criminal nature. All disputes are subject to Lucknow Jurisdiction only. Appointment of arbitrator, if any, should only be Lucknow based.

For JAY KARAN & SONS

Bank Account Details of the Seller:

Bank Name: Union Bank Of India
Branch: GKP(Main Branch)
Account No.: 305105010051175
IFSC: UBIN0530514

Proprietor

Software by FA Systems, Lucknow. Ph: 0522 - 2340044, 4001496 web: www.onlinelko.co.in

Updated

1ST FLOOR, 93A-GURU KRIPA BUILDING ,, LAXMANPURI , FAIZABAD ROAD , INDIRA
NAGAR, LUCKNOW - 226 016

PAN NO-FVDPS2918L
GST NO-09FVDPS2918L1ZY

Bargain Confirmation Note

BCN No.: **BNC-20**Date: **01/04/2024**

Dear Sir,

We herewith confirm on behalf and on account and risk of under mentioned Buyer and Seller for the following transaction with under given terms and conditions:

BUYER INFORMATION	SELLER INFORMATION
<p>Name: Gri Edibles Private Limited Reg.Address: Village Bharpahi Tahsil Sahjanwa City: Gorakhpur - 273 209 State: Uttar Pradesh GSTIN: 09AAICG1882F1ZG PAN: AAICG1882F</p>	<p>Name: Rungta Industries Pvt. Ltd. Reg.Address: BL-1, Sec-15, GIDA, Post-Sahjanwa City: Gorakhpur - 273 015 State: Uttar Pradesh GSTIN: 09AADCR4671C1ZF PAN: AADCR4671C 05512580360 9794905959</p>
Delivery Address	Loading Address
<p>Address: Village Bharpahi Tahsil Sahjanwa City: Gorakhpur 273209 State: Uttar Pradesh</p>	<p>Address: BL-1, Sec-15, GIDA, Sahjanwa City: Gorakhpur 273015 State: Uttar Pradesh Phones: 9198633222 8573000896</p>

Product Name: **S.E.R.B. OIL**
 Guarantee: **25 AV(Above-25)400 CLR 60,BB-22, Miv-1,Wax 3 Gums1.5%, BB 300 Cut**
 Qty. From: **48.000 M.T.** To: **55.000 M.T.**
 Rate: **76,000.00 /M.T.** Tax Term: **+ GST**
 Packing Condition: **TANKER FILLING**
 Freight Condition: **FOR**
 Cash Discount: **1.00%**
 Transportation By: **By Seller** Freight Paid By: **By Seller**
 Delivery Schedule: **01/04/2024** To: **16/04/2024**
 Payment Mode: **CD 1 % AFTER 3-4 DAYS OF DELIVERY**
 Brokerage (Seller): **75.00 /M.T.** + 18% GST
 Other Condition:
 Shortage: **By Seller**
 Insurance: **By Seller**
 Quality Report: **Buyer to send Weight Received Report and Lab Report immediately on receipt of goods. Seller to Provide lab analysis report at the time of dispatch. Seller to provide all the credit notes for complete debit notes with in a week through courier to us.**
 Remark:

Note :- We are only acting as a broker on behalf of buyer & seller as intermediary hence will not be held responsible for the act of seller & buyer in any nature of their disputes which may be of financial, civil or criminal nature. All disputes are subject to Lucknow Jurisdiction only. Appointment of arbitrator, If any, should only be Lucknow based.

Bank Account Details of the Seller:

Bank Name: Union Bank Of India
Branch: GKP(Main Branch)
Account No.: 305105010051175
IFSC: UBIN0530514

For KS AGRO OILS

Proprietor

TRUE COPY

PROOF OF SERVICE



chaitanya dixit <dixitchaitanya2000@gmail.com>

O.A. No. 356 of 2024: Additional Reply by M/s Rungta Industries Pvt Ltd

Samridhi Jain <samridhi12318@gmail.com>

3 April 2024 at 20:08

To: info@uppcb.in

Cc: chaitanya dixit <dixitchaitanya2000@gmail.com>

Sir/Ma'am,

With reference to the aforesaid matter, Please find the Attachment of the copy of the Additional Reply filed by undersigned before the Hon'ble National Green Tribunal in Original Application No. 356 of 2024.

Kindly consider the same as service of the copy to you.

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Additonal Reply (OA No. 356 of 2024)_compressed.pdf

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